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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting held on 11.06.2026 under the Chairmanship of Shri Lav Agarwal, Director General of Foreign Trade

Meeting No. 02AM27

The following members were present in the meeting:-

1. Shri Abhinav Gupta Addl. DGFT
2. Shri Rakesh Kumar Addl. DGFT
3. Shri Lokesh H.D. Addl. DGFT
4. Shri Chandrakanth Mishra Addl. DGFT
5. Shri Ramesh Kumar Verma Joint DGFT
6. Shri Sanjeev Srivastava Joint DGFT
7. Md. Moin Afaque Joint DGFT
8. Shri K. Hrushikesh Reddy Joint DGFT
9. Shri Satya Raja Sekhar G Joint DGFT
10. Shri Pravin Nalawade Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S.No	Company Name
1.	M/s K R Pulp And Papers Limited
2.	M/s. L&T valves limited
3.	M/s. Sterlite Electric Limited
4.	M/s. L&T - Mhi Power Boilers Private Limited
5.	M/s. Kaleesuwari Refinery And Industry Private Limited
6.	M/s. Vedanta Limite
7.	M/s Champa Purie- Chem Industries
8.	M/s APS hydro PVT. LTD.
9.	M/s Bright Star Impex
10.	M/s Arch protection chemicals private limited
11.	M/s Avasarala technologies limited
12	

12.	M/s MMTC - pamp india private limited
13.	M/s Crystal precision private limited
14.	M/s Crystal precision private limited
15.	M/s Honey aqua sea foods
16.	M/s Tmeic industrial systems india private limited
17.	M/s Royal textiles
18.	M/s Neehal clothing company
19.	M/s Plastic Technology Private limited
20.	M/s Bikanervala foods private limited
21.	M/s Texbond nonwovens
22.	M/s Makwuds india private limited
23.	M/s BMM ispat limited
24.	M/s Travelpack marketing and leisure services (india) limited
25.	M/s Travelpack marketing and leisure services (india) limited
26.	M/s Continental furnishers pvt ltd
27.	M/s Colour creation private limited
28.	M/s Meghmani pigments
29.	M/s Golden terry towel private limited
30.	M/s Bhakti Knits
31.	M/s Mercury fabrics private limited
32.	M/s Lifelong india private limited
33.	M/s Apex auto private limited
34.	M/s YNG steels limited
35.	M/s Baby engineering private limited
36.	M/s A one international
37.	M/s Almelo private limited
38.	M/s Almelo private limited
39.	M/s. Syndicate Inovations International Limited
40.	M/s. Modern Threads, Rajasthan
41.	M/s.Radiaant Expovision Pvt. Ltd.
42.	M/s. Radiaant Expovision Private Limited, Uttar Pradesh
43.	M/s. U K Monu Timbers.
44.	M/s.Exim Consultants, Delhi
45.	M/s. Ellora Engineering Engravers, Mumbai
46.	M/s. Orient Fashion Exports India Private Limited, Delhi
47.	M/s. Welspun Living Limited, Gujarat
48.	M/s. Plastiblends India Limited, Maharashtra
49.	M/s. Plastiblends India Limited, Maharashtra
50.	M/s. Indian Oil Corporation Limited, New Delhi
51.	M/s. PMC Rubber Chemicals India Private Limited, West Bengal
52.	M/s. PMC Rubber Chemicals India Private Limited, West Bengal
53.	M/s. Kool Tech Infra & Logistics
54.	

54.	M/s. Fabulous Designs & Creations
55.	M/s. ABS Textile
56.	M/s. Konkan Mango Processing Ratnagiri Private Limited]
57.	M/s. International Ingredients & Exceipients Pvt. Ltd.
58.	M/s. Ajanta Chemical Industries, Rajasthan
59.	M/s. Adcock Ingram Limited
60.	M/s. Ahlada Engineers Limited, Hyderabad
61.	M/s. Undercarriage and Tractor Parts Private Limited, Maharashtra
62.	M/s. Milan laboratories India Private Limited
63.	M/s. Afras Cashew Traders, Kollam
64.	M/s. Excellent Cashew Company, Kollam
65.	M/s. Afras Cashew Traders, Kollam
66.	M/s. Evident Laser Auto Private Limited, Bangalore
67.	M/s. Neha Textiles, Maharashtra
68.	M/s. Trupti Textiles, Pune
69.	M/s. Kapoor Glass India Private Limited, Mumbai
70.	M/s. Mezhukkattil Mills
71.	M/s. N. Ranga Rao & Sons Private Limited, Mysore
72.	M/s. Super Hoze Industries Private Limited, Delhi
73.	M/s. Radha Madhav Surfactants Private Limited, Surat
74.	M/s. Sunflag Chemicals Private Limited, Delhi
75.	M/s. Shivalik Bimetal Controls Ltd, New Delhi
76.	M/s. Sadha Exports, Kerala
77.	M/s. Shyamli Export
78.	M/s Zeeco india pvt.ltd
79.	M/s. Isgec Heavy Engineering Limited, Noida
80.	M/s. Isgec Heavy Engineering Limited, Noida
81.	M/s. Isgec Heavy Engineering Limited, Noida
82.	M/s. Ceat Limited, Mumbai
83.	M/s. Surendra Saddlery, Uttar Pradesh
84.	M/s. Isgec Heavy Engineering Limited, Noida
85.	M/s. Parvati Organizers Private Limited, Surat
86.	M/s. Syndicate Innovations International Limited
87.	M/s. Acutaas Chemicals Limited, Gujarat
88.	M/s. Acutaas Chemicals Limited, Gujarat
89.	M/s. Fruzyme Biotech India Private Limited
90.	M/s. Vera Display and Storage Products Private Limited
91.	M/s. Srinath Ji Exports, Moradabad
92.	M/s. Som Distilleries and Breweries Limited, Bhopal
93.	M/s. Som Distilleries and Breweries Limited, Bhopal
94.	M/s. Som Distilleries and Breweries Limited
95.	

96.	M/s. Som Distilleries and Breweries Limited
97.	M/s. Som Distilleries and Breweries Limited
98.	M/s. Shibaam Polymers, Bangalore
99.	M/s. Finster Black Private Limited, Mumbai
100.	M/s. Aurochem Pharmaceuticals India Private Limited
101.	M/s. Gujarat Dyestuff Industries Private Limited
102.	M/s. Amphenol Omniconnect India Private Limited
103.	M/s. Amphenol Omniconnect India Private Limited
104.	M/s. Amphenol Omniconnect India Private Limited
105.	M/s. Essen Speciality Films Limited
106.	M/s. Asian Tire Factory Limited
107.	M/s. Piyush Prints, Surat
108.	M/s. Parijat Industries India Limited
109.	M/s. Magsons Exports
110.	M/s. Reflexions Narayani Impex Private Limited
111.	M/s. Reflexions Narayani Impex Private Limited
112.	M/s. Reflexions Narayani Impex Private Limited
113.	M/s. Medley Pharmaceuticals Limited
114.	M/s. Rajshree Polypack Limited
115.	M/s. Maharashtra Seamless Limited
116.	M/s. Reflexions Narayani Impex Private Limited
117.	M/s. Reflexions Narayani Impex Private Limited
118.	M/s. Reflexions Narayani Impex Private Limited
119.	M/s. Sri Ayyappan Fine Arts
120.	M/s. Isgec Hitachi Zosen Limited
121.	M/s. Laguna Clothing Private Limited
122.	M/s. Laguna Clothing Private Limited
123.	M/s. Unidrug Innovative Pharma Technologies Limited
124.	M/s. New Peruyar Oil Mills
125.	M/s. Amsal-Chem Private Limited
126.	M/s. Amsal-Chem Private Limited
127.	M/s. Tega Industries Limited
128.	M/s. Parveen Woollen & Spinnning Mills
129.	M/s. Parveen Woollen & Spinnning Mills
130.	M/s. Parveen Woollen & Spinnning Mills
131.	M/s. Kankai Pipes & Fittings Private Limited
132.	M/s. Danagro Food Industries LLP
133.	M/s. Parveen Woollen & Spinnning Mills
134.	M/s. Aumovio India Private Limited
135.	M/s. Aumovio India Private Limited
136.	M/s. Nucon Aerospace Private Limited
137.	M/s. Opera Global Private Limited

138.	M/s. Opera Global Private Limited
139.	M/s. Nucon Aerospace Private Limited
140.	M/s. VK Tyre India Limited
141.	M/s. JB Chemicals and Pharmaceuticals Limited
142.	M/s. JB Chemicals and Pharmaceuticals Limited
143.	M/s. Som Distilleries and Breweries Limited
144.	M/s. Som Distilleries and Breweries Limited
145.	M/s. Som Distilleries and Breweries Limited
146.	M/s. B.P Wire Industry
147.	M/s. B.P Wire Industry
148.	M/s. Lord Shiva International
149.	M/s. R.R Kabel Limited
150.	M/s. Vision Gems Private Limited
151.	M/s. Vishnu Chemical Limited
152.	M/s. Empire Home Appliances Private Limited
153.	M/s. Raveshia Organics LLP
154.	M/s. Raveshia Organics LLP
155.	M/s. Godrej and Boyce Manufacturing Company Limited
156.	M/s. Plant Lipids Private Limited

Case No.1 M/s K R Pulp and Papers Limited

File No. HQRPRCAPPLY000072AM27

Meeting No. 02AM27 held on 11.06.2026

Subject: Third Party Exports

Applicant Statement: The firm has stated as below:

We are manufacturer of various types of Paper having our unit at Shahjahanpur and have large capacity of manufacturing paper. Our unit was started in 2000 and large part of machinery was imported under EPCG Scheme. We have obtained about 16 EPCG authorizations in past and have already fulfilled the export obligation against 8 authorizations with in time and have the EODC. In 5 (Five) of authorizations against we have completed the export obligation against 53 shipping bills and most of exports are done through paper merchants (third party exporter). The export container were stuffed at our factory and directly transported to the port of shipment. On 30 third party shipping bills the number of EPCG Authorization could not be mentioned by the CHA while preparing the export documents. However the shipping bills have the name of our unit, IEC number & GST details etc. All the supply invoices we have mentioned the authorization number. Further to correlate the supplies by us and the same was exported it can be verified that relative invoices (having EPCG number, Transport receipt (our factory to custom port) On making our application for clubbing and redemption of above said 5 authorizations, the RA pointed out that the authorization number is not included in the shipping bills which was inadvertently missed by CHA while preparing the shipping bills which beyond our control. Keeping in view the hardship and actual exports have been taken place and documents have the details like: 1. All the shipping bills filed under drawback scheme. 2. In third party column details our manufacturing unit name with IEC & GST details appear. 3. Supply Invoices have the EPCG Authorization details. 4. Quantity and description on shipping bills and supply invoices are same. 5. The container were stuffed at our factory and transported straight to port of shipment. 6. The details i.e. container number, quantity etc matches with the details mentioned on the shipping bills. 7. All other third party documents as per Para 5.10 (D) of HBP are available and also submitted in RA. PRAYER: Keeping above explained facts that goods supplied were exported through third party exporters, it is humbly request you to allow the shipping bills as per attached statement (which do not have the authorization number but have all other details) for consideration of exports towards the export obligation against the above said 5 EPCG Authorizations as per Policy Circular Number 7/2002 dated 11-07-2002, which allows to condone the procedural laps of not mentioning EPCG Authorisation number on the shipping bills relating to exports for fulfillment of EO under EPCG scheme for direct exports as well as third party exports.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No.2 M/s.L&T Valves Limited

File No. HQRPRCAPPLY00001012AM26

Meeting No. 02AM27 held on 11.06.2026

Subject: Relaxation of policy provision to allow MEIS benefit against shipping bills pertaining to the year 2016-2017 to 2019 -2020 which are time barred as eBRCs are yet to be issued and uploaded by bank

Applicant Statement: The firm has stated as below:

We are one of the largest exporters of valves having three star export house status and AEO T2 recognition exporting since 6 decades and over 20 million valves. The online system of DGFT is not accepting the application for MEIS with eligible incentive amount for shipping bills wherein the realization is within three years from date of let exports and the BRCs are not uploaded within three years from date of let exports. We have exported valves under MEIS scheme during financial year 2016-2017, 2017-2018, 2018-2019, 2019-2020 (upto 31.08.2020). The payments are realised within three years from date of let export. We have been continuously following up with our two bankers viz Standard Chartered Bank & Australia and New Zealand Banking group limited for uploading of eBRCs. The bankers have now agreed to upload the eBRCs at their earliest i.e. after three years from date of let exports. We are enclosing herewith -: a) Statement showing details of shipping bills realized within three years and EBRC?s uploaded beyond three years. b) Positively considered cases on similar ground. c) Copy of Three star export house status certificate, AEO T2, ISO certification and Profile of company. The delay in uploading of BRC is beyond our control, hence we request the PRC to condone the delay in filing MEIS applications so that we can avail our legitimate incentive as we have already passed on price reduction based on estimate/ assumption that we will receive MEIS benefits. In light of above we request the PRC to allow six months time to file MEIS application for all such past exports.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No.3 M/s. Sterlite Electric Limited

File No. HQRPRCAPPLY00001763AM26

Meeting No. 02AM27 held on 11.06.2026

Subject: Clubbing of Authorizations

Applicant Statement: The firm has stated as below:

We Sterlite Power Private Limited are inter-alia engaged in the manufacturing and export of electricity transmission conductors, primarily supplied for setting up of electricity transmission infrastructure network by both the Government and private sector entities. To facilitate the clubbing of 7 Advance Authorisations (AAs) for collective redemption, the present application seeks relaxation for inclusion of certain imports made beyond 30 months from the date of first authorisation under three particular AAs (No. 310818549, 310818561 & 310832137). This request for relaxation is based on the two very compelling and bona fide grounds. Firstly, such imports were made beyond the 30 month period solely due to outbreak of events beyond our control - notably, the floods in 2019 and the COVID-19 pandemic in 2020. These events severely disrupted our manufacturing, procurement and supply schedules. Acknowledging these extraordinary circumstances, this Honorable PRC had itself extended the import validity period of subject three licenses up to nearly 40 months vide its meetings dated 10.09.2020 and 27.07.2022. Hence, the imports in question, now ranging beyond 30 months are the very same imports made within this extended validity period. Resultantly, once allowed to be made by way of revalidation of a particular licence, they ought to be equally counted for clubbing & redemption purposes. Otherwise not only the effect of earlier relief would be nullified, but after having made the imports, the Company shall be subjected to a double hardship for events entirely outside its control. It should kindly be noted that the once AAs are clubbed, they are treated as a single authorisation solely for the purpose of redemption, and no further imports or exports are permitted thereafter (Para 4.36(xii) and Para 4.36(iii) of the HBP). In the present case, as imports falling beyond the 30-month period have stemmed from the very same calamities, in the spirit of the earlier extension granted by the PRC, permitting clubbing would facilitate effective utilisation of such extended import validity period - only for redemption purposes and thereby without conferring any additional benefit to the Company. Secondly, our conductors are predominantly supplied for execution of large-scale electricity transmission projects, where supplies are mostly staggered owing to downstream project delays and not due to any lapse on our part. In many instances (including in subject three licences), our customers have requested deferment of deliveries and revision in orders, which has caused overlaps in our subsequent operations, procurement schedules, etc. and the overall utilisation of the authorisations. Considering the above genuine reasons, it is respectfully submitted that relaxation be granted for such imports made beyond 30 months while permitting clubbing and redemption of subject 7 Advance Licenses, wherein the export obligation has been otherwise substantially fulfilled by the Company.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No.4 M/s. L&T - MHI Power Boilers Private Limited

File No. HQRPRCAPPLY00002025AM26

Meeting No. 02AM27 held on 11.06.2026

Subject: Reopening of AA No 0310831569 for Norms Ratification

Applicant Statement: The firm has stated as below:

This has reference to our AA No. 0310831569 dtd. 16.09.2019 which was considered for norms ratification in the NC meeting held on 30.07.2020. As advised by NC we submitted the requested documents through our response dated 07.02.2021 and were awaiting the Committee’s decision. However, our above reply letter dated 07.02.2021 missed out the attention of NC and the case was rejected by them in their meeting held on 26.11.2020 on grounds of no response by AA holder. In this regard we draw your kind attention to submissions made by us on 07.02.2021 and kindly the same to be taken on record and allow to re-open the AA application No. 0310831569 dtd. 16.09.2019 for norms fixation. We earnestly urge DGFT to consider this request as this will enable facilitate RA to review our AA application for redemption procedure. In anticipation.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No.5 M/s. Kaleesuwari Refinery And Industry Private Limited

File No. HQRPRCAPPLY00002886AM26

Meeting No. 02AM27 held on 11.06.2026

Subject: DGFT vide letter dated 13th January 2022 bearing No. 01/89/180/01/AM-19/PC-2(A)/Part-I/E- 12785/871 has granted permission to import: Used Cooking Oil;(UCO) : ITC (HS) 15180040 for manufacture and export of Biodiesel to British Petroleum Singapore Pvt. Ltd.

Applicant Statement: The firm has stated as below:

We seek for relaxation in para 6.01 (d) (i) read with Para 2.01 (a) of the FTP for granting permission to Import Used Cooking Oil (UCO) HSN 15180040, a Prohibited Item of Import, for the Manufacture and Export of Biodiesel by EOU on the following grounds: i. Bio-Diesel will be manufactured from Raw Material supplied by buyer as per agreement. ii. There is approval of export of biodiesel for fuel and non-fuel purposes in terms of DGFT Notification No. 62/2015-20 dated March 22, 2023. iii. We shall maintain all standards, control measures and requirement under any other applicable laws. The Company has ISCC certificate no. EU-ISCC-Cert-DE105-88143905 valid till 01.11.2026 certifying that the Company complies with the requirements of the certification system ISCC EU (International Sustainability and Carbon Certification) and the requirements of the RED III. iv. Imported UCO cannot be diverted in DTA. v. We have already obtained all applicable pollution control Board clearances.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to refer the case to Policy-2 Division for examination.

Case No.6 M/s. Vedanta Limited

File No. HQRPRCAPPLY00003377AM26

Meeting No. 02AM27 held on 11.06.2026

Subject: Extension of validity period of Target Plus Scrip

Applicant Statement: The firm has stated as below:

Target Plus Scrip pertains to incremental exports made by the Company in FY 2005-06 and were issued under Para 3.7 of FTP: 2004-09. The said scrip was granted only on 24.02.2021 (expiring on 23.02.2023) after long drawn legal battle in Supreme Court . The Company is in genuine hardship to completely utilize the Target Plus Scrip against payment of BCD only ?which is only miniscule portion of the total Customs duty paid by the Company. Please refer to the letter annexed to this application for the detailed reasons.

Decision: The Committee went through the ~~statements~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No.7 M/s CHAMPA PURIE-CHEM INDUSTRIES

File No. HQRPRCAPPLY00010963AM25

Meeting No. 02AM27 held on 11.06.2026

Subject: Re-validation of Authorization/Certificate

Applicant Statement: The firm has stated as below:

Raw material namely Mercury import against our Licence No..3411001548 dtd. 17.12.2021 is pending due to the hardships and delay in getting PIC from MOEFC. Because, to import Mercury, importers have to get prior informed confirmation (PIC) from MoEFC &CC as the import of Mercury has been revised FREE to RESTRICTED vide DGFT Notn.24/2015-2020 dtd. 09.09.2021. Import is under process and therefore we request your goodselves import validity extension for another 1 year (from Dec.2023 to Dec. 2024) against this Licence. Please note that we have already completed and fulfilled our Export Obligation against this Licence Quantity-wise and Value-wise within the Licence Original validity period. only our import is pending Also Please note that we have been granted Revalidation in the PRC committee meeting for our other licences for similar reasons. Ref. Meeting No.22/AM23 dtd. 13.12.2022(Case No.26) & Meeting No.13/AM24 dtd.31.8.2023(case No.48) MoEFC grants PIC to the Traders, who make contracts for bulk quantity import with foreign Raw Material exporters and supply in India. DGFT also grants Advance Licence to them. Because of this, we manufacturers, the Actual users are facing problems in getting direct offers from Raw material exporters that help us to clear under our Advance Licences. If we go through the traders, they are not ready to supply and clear our requirements under our Advance licenses. Therefore, we have to pay an extra GST of 18% and custom duty of 5.5% (BCD 5%+ *SWS 10%) where we are eligible to clear this material under advance Licence without duty payment. Hence our pending licence can not be utilised. We are still working for a direct import source. Due to unforeseen and unpredicted circumstances beyond our control, there may be delays in import and clearance under our Advance licenses. Therefore we request your good selves to kindly grant us revalidation for a minimum of 5 years from the date of the Licence issuance date or unlimited validity till the import is complete (after fulfillment of the Export obligation) and also, to avoid repeatedly approaching the authority for validity approval from time to time and thereby saving the time and manpower of the Exporter and Govt officers. (Explanation letter dtd.12.9.2024 enclosed)

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No.8 M/s APS Hydro Pvt. Ltd.

File No. 01/60/162/281/AM21/PRC

Meeting No. 02AM27 held on 11.06.2026

Subject: Relaxation of the Condition of Para 7.03(A) of Hand Book of Procedures that IEC Should be in Existence at the Time of Supply / Receipt of goods

Applicant Statement: The firm has stated as below:

The applicant stated that the requirement to obtain IEC before the date of supply as interpreted by the Policy Interpretation Committee in its meeting dated 28.08.2020 should be done away with specifically in their case since they are merely deemed exporters and are not involved in any physical import of goods. Since no foreign exchange is involved and the services are rendered within India, possession of IEC should not be a mandatory requirement for claiming deemed export benefit in their case.

In view of the above facts as stated they have requested that the condition of IEC should be in existence at the time of Supply/receipt of goods be relaxed by the PRC.

The Hon'ble High Court of Delhi, has directed reconsideration of the case afresh in accordance with law within six months.

Decision: The Committee went through the statements made by the firm and decided to provide an opportunity of personal hearing to the firm.

Case No.9 M/s Bright Star Impex Moradabad

File No. HQRPRCAPPLY0003041AM24

Meeting No. 02AM27 held on 11.06.2026

Subject: To allow MEIS benefit against 3 Shipping Bills, No. (i) 4000207 dated 14.07.2020, (ii) 4000234 dated 24.07.2020, & (iii) 4000296 dated 27.08.2020

This case was decided in PRC Meeting No.30AM24 dated 23.02.2024. The Committee decided to allow MEIS benefits only against those shipping bills where realization had occurred within the prescribed time and the e-BRCs were uploaded by the bank after the stipulated period. The Committee further decided that no cut would be imposed on the entitlement. The firm shall approach the RA within 30 days from the date of uploading of the minutes of the meeting.

Applicant Statement: The firm has stated as below:

Please refer to our emails dated 18.09.2025, 22.09.2025 and 26.09.2025 regarding necessary instructions/permission to NSEZ office in respect of issuance of MEIS claim to our unit.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 10. M/s Arch protection chemicals private limited

File No. HQRPRCAPPLY00074978AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Import Permit

Applicant Statement: The firm has stated as below:

Attention is brought to Notification No. 106/(RE-2013)/2009-2014 dated January 01, 2015wherein a Policy Condition No. 3 Under Chapter38 of

ITC (HS), 2012 Schedule - 1 Import Policy prescribes that an import permit is necessary for insecticides imported for non insecticidal purpose. Attention is also brought to Section 38(1) (b) of the Insecticides Act, 1968 wherein an Exemption has been granted to any substancee not being used for preventing, destroying or mitigating any insects, rodents, fungi, weeds and other forms of plant or animal life not useful to human beings. Arch Protection chemicals Private Limited has been importing Zinc Pyrithione (ZPT) for non-insecticidal purposes only and considering both the provisions We hereby seek relaxation on Notification No. 106/(RE-2013)/2009-2014 dated January 01, 2015 which makes it mandatory toprocure an import permit for insecticides used for non insecticidal purposes. Additionally, provision under Section 9(4) of the Insecticides Act, 1968will not be applicable to the Applicant and hereby, seeks relaxation with respect to registering the applicant with the Central Insecticides Board and Registration Committee

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 11. M/s Avasarala technologies limited

File No. HQRPRCAPPLY00091277AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Revision of ratification of norms against Advance Authorization No. 0710078776 dated 26/04/2011.

Applicant Statement: The firm has stated as below:

With respect to the subject Advance Authorization where the Norms Committee has rejected thecase due to non-submission of documents as informed by the Committee vide their Meeting no.14/80-ALC2/2011 Dtd.04.10.2011. We wish tore-open the case at Norms Committee

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 12. M/S MMTC - Pamp India Private Limited

File No. HQRPRCAPPLY00101755AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization

Applicant Statement: The firm has stated as below:

As the global impact of Covid-19 pandemic has adversely affected our supply chain due to which we were unable to utilize the Import LicenseNo.0550004174 within the prescribed and extended period and hereby applying to your office for revalidation of the said import license for the period of one year. Being a brand in the international market, we have valuable orders in hand and as now we are recovering from the losses posed by the pandemic, this time we hope we will import the balance material as per the said license in the prescribed time frame.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 13. M/s Crystal precision private limited

File No. HQRPRCAPPLY00112685AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EoP under EPCG Authorization No. 0530157793 Dated 29.02.2012.

Applicant Statement: The firm has stated as below:

We got the EPCG licence issued for Import of Zeiss coordinate measuring machine Contura G2700 RDS/Direkt and Export of Turbine Components, Auto Parts & Components and General Engineering & Precision Components, for supplies to Power & Defense Sector (BHEL &HAL). We could not procure orders as due to uncertainty (Coal Scam) & other internal issues in these companies their order books were frozen But subsequently we got orders for different items which were also to be made using the same machine. We therefore got EOP extended by 2years (from 29.02.2018 to 29.02.2020) on Dt.21.05.2019, and also got the new export items Helmets, Armour & Pillar Post added to our licence. As per the actual duty saved value of INR7,73,930.20, we had to export goods worth USD1,11,001.94 (INR 55,72,29738) within the extended EOP. We have supplied goods worth USD 62,442.19, (INR 31,34,598/-) for exports to third party M/sDeepeeka Exports, though they have made exports of USD 39,086/- (INR19,62,158/-) We have also supplied goods worth USD 37,378.80 (INR 18,76,416/-) to them from29.02.2020 up to 03.12.2020 out of which exports of USD 22,073/- INR 11,08,066/- has already been made. To sum up to 03.12.2020 we have supplied goods worth USD 99,820.99, (INR50,11,014/-) out of which exports of USD61,159.84 (INR 30,70,224/-) has already been made. We have substantial third-party export orders of helmets & Armors from M/sDeepeeka Exports itself. We will be able to supply the same to them within the next 3 months. This will be exceeding the required EO of USD 1,11,001.94(INR 55,72,29738) for the licence by substantial amount. M/sDeepeeka Exports have indicated that they shall be able to export the entire goods supplied to them by August 2021. Therefore, tobe on the safe side we request you to kindly grant us EOP extension up to 30.09.2021, or 6 months from the date of endorsement (which ever islater) for EPCG Licence No. 0530157793 Dt.29.02.2012

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 30.09.2021, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 14. M/s Crystal Precision Private Limited

File No. HQRPRCAPPLY00112739AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EoP under EPCG Authorization No. 0530159328 dated 20.09.2012.

Applicant Statement: The firm has stated as below:

We got the EPCG license issued for Import of DMU 80 Mono Block Universal Milling Machine with Standard Accessories and Export of Turbine Components, Auto Parts & Components and General Engineering & Precision Components, for supplies to Power & Defense Sector (BHEL & HAL). We could not procure orders as due to uncertainty (Coal Scam) & other internal issues in these companies their order books were frozen. But subsequently we got orders for different items which were also to be made using the same machine. We therefore got EOP extended by 2 years (from 20.09.2018 to20.09.2020) on Dt. 21.05.2019, and also got the new export items Metal Furniture & other Furniture Metal Parts, Swords, Daggers, Pommel& Knives, Helmets, Armour & Pillar Post. Added to our license. As per the actual duty saved value of INR 38,30,092.90, we had to export goods worth EURO 3,90,327.94 (INR 2,75,76,668.88)within the extended EOP. We have made Third part Exports of Euro 2,92,528.87 (INR2,06,67,165/-) through M/sAEI Technologies &Deepak Exports Pvt. Ltd., We have also made third party exports of Euro 1,34,353.29 (INR94,92,060/-) through the same Exporters from20.09.2020 up to 20.12.2020 To sum up, up to20.12.2020 we have exceeded our required EO by exporting goods worth Euro 4,26,882.16, (INR3,01,59,225/-). We therefore request you to 1.Condone the delay of around 3 months incompletion of EO caused due to slow downbecause of Covid 19 pandemic. 2. Allow EOP Extension beyond the earlier granted period of 2years (up to 20.09.2020) and Regularize the exports made up to 20.12.2020.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 20.12.2020 for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 15. M/S Honey Aqua Sea foods

File No. HQRPRCAPPLY00100882AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. To allow MEIS benefit against 2 Shipping Bill No.1749752 dated 20.10.2016 and 9376725 dated 10.08.2016.

Applicant Statement: The firm has stated as below:

Request To Approve For Submit application Time Barred Shipping Bills for MEIS License - Reg REF: ECOM No.09/14/009/72900/0711/7264 IEC

No.0914009729We wish to inform you that, We are having Registered Office in Cochin and Branch office in Tuticorin. For the period 2016-2017, We are regularly submit to Cochin RA office and obtain MEIS LICENSE regularly for our Export of Sea Foods. Out of one application related FileNo:35/21/090/52494/AM19/ Dated:28.11.2018has been submitted wrongly to Madurai RA office and Rejected on dt 30-11-2018 same application as per para 3.06 of HBP 2015-2020 By DGFT, Madurai due to Out of One SBNo.8688675 dt 5-7-2016 was claimed from COCHIN RA (Enclosed rejection Letter for your reference) and Further pending Two SB No.1749752 dt 20-10-016 & 9376725 dt 10-8-2016still not claimed from any DGFT office. In this regards, After rejection letter issued from DGFT, Madurai, We are not able to generate application same time for Further pending TwoSB No. 1749752 dt 20-10-016 & 9376725 dt 10-8-2016 due to tick mark shown ?Already claim in Shipping bill Repository History. So, We have sent mail to DGFT Delhi/Coimbatore/Madurai offices for withdrawn of Tick mark from Shipping bills Repository. After query was rectified and Tick mark was withdrawn and generate online application again vide E.com reference No.09/14/009/72900/0711/7264 for pending Two SBNo. 1749752 dt 20-10-016 & 9376725 dt 10-8-2016 We are not able to submit any JDGFT offices like whether cochin/Madurai/Coimbatore offices (Madurai JDGFT merged with Coimbatore) within Time period for filing of MEISLICENSE. Recently our case has been rectified problem for submit to Cochin RA after time barred. So, We are not able to submit application to Cochin RA. So, We request, Please consider and arrange to Resubmit our pending Two SB No. 1749752 dt 20-10-016 & 9376725 dt 10-8-2016 as per our Requisition due to Pandemic of Corona We have suffered loss and It is helpful to We restart our business again with humble requisition.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 16. M/s TMEIC Industrial Systems India Private Limited

File No. HQRPRCAPPLY00092626AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Error in Online Application For SEIS

Applicant Statement: The firm has stated as below:

SEIS application for FY 2016-17 filed online using DSC of authorized signatory and application bears file no. 072109450093AM20(Copy attached as Annexure - A). -Acknowledgement generated in the portal bears different IEC No. and different name. However, auto filled details are of our Company (like RCMCNo. SEIS claim amount etc.). - With same DSCMEIS, Advance Authorization applications are filed without any error. Thus, we submit that thesis a unique error. - Pursuant to this, we sent email to DGFT helpdesk on 02.04.2020 & 12.04.2020and received response to approach EDI team(Follow-up emails attached as Annexure B) -Rigorous follow-up with DGFT EDI team and multiple emails sent on 02.04.2020, 13.04.2020,11.05.2020, 18.05.2020, 26.05.2020, 12.08.2020,19.08.2020 and 22.08.2020 (Follow-up emails attached as Annexure C) - Email has also been sent to Bangalore RA on 27.05.2020 and followed-up multiple time and finally received suggestion to approach PRC on 31.12.2020. - As the captioned application cannot be processed with incorrect IEC No. and incorrect name, were quest your good office to kindly allow us to withdraw the existing application and allow us to file fresh application with late cut applicable as on31.03.2020

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to refer the matter to EG&TF for examination.

Case No. 17. M/s Royal Textiles

File No. HQRPRCAPPLY00082434AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. To allow MEIS benefit against shipping bills pertaining to the period 2015-2016 and 2016-2017

Applicant Statement: The firm has stated as below:

With reference to the above subject, we would like inform you that we are request for consideration for Issuance of MEIS Scheme. in period of 2015-2016 (22 Nos. SB) entitlement Rs,12,64,936 and 2016-2017(10 Nos SB) Rs.16,70999.68 We have received foreign remittance from our overseas buyer lately so that the e-BRC issued from bank after time barred with in time limit of submission of MEIS. so that we could not well aware to submit the MEIS Application in this regard because some of our overseas buyers are dispute with us for remitting of payments due to heavy slack market in Nigeria they are asking more time to remitting payments when we had exported the goods to Nigeria then Nigeria then the Nigerian Currency naira conversion rate to US$ 195.00 TO US$200 now a days the exchange rate in Nigeria is US$ 300 to US$ 315 so that the buyers are waiting for their remittance of payment to reduce the exchange rate. Sir I wish you inform you that we have visited Nigeria 5 time after exported the goods for collecting of our payments laid with buyers. RBI letter 7 .4.2017 for clarify Non realization of more than 2-year expert of shipping bills A copy of RBI letter and our reply enclosed for ready refence. We have also submitted bank statement formalization of payment and invoice wise shipping statement. With reference to your email dated10.03.2021 we are submitting reply as under 1-Details of Shipping bills Statement enclosed. 2-Statement showing the date of realization and date of uploading BRC 3- We have approach to Policy Relaxation Committee as per Para 2.58 (c)Exemption from Policy / Procedures and Para2.59 (iv) as under: 2.58 Exemption from Policy/Procedures DGFT may in public interest pass such orders or grant such exemption, relaxation or relief, as he may deem fit and proper, on grounds of genuine hardship and adverse impact on trade to any person or class or category of persons from any provision of FTP or any procedure. While granting such exemption, DGFTmay impose such conditions as he may deem fit after consulting the Committees

Decision: The Committee went through the ~~statements~~ made by the

firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 18. M/s Neehal Clothing Company

File No. HQRPRCAPPLY00094365AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Waiver of Procedural requirement as per HBP under EPCG Division

Applicant Statement: The firm has stated as below:

Request to grant us Condonation/Waiver of AEP as a special consideration against our overall exports made Rs. 2.84 Crores against Rs.9,29,688/- during 2014-15 to 2019-20.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 19. M/s Plastic technology private limited

File No. HQRPRCAPPLY00096981AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Closure of EPCG Authorizations

Applicant Statement: The firm has stated as below:

We have exported under 5 shipping bills. In 3shipping bills the correct License No. has been mentioned but in other 2 shipping bills we have mentioned licence No. 0430012448 dt.13.05.2013. The said licence has already been submitted for Closure without taking the above 2shipping bills. It is inadvertently we have mentioned incorrect licence no. on the shipping bills. We have already given the Affidavit in regards that we shall not claim any double benefit against the shipping bills. We have only obtained2 EPCG Licences from the DGFT Chennai.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 20. M/s Bikanervala Foods Private Limited

File No. HQRPRCAPPLY00114849AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. To amend the figures of duty saved and consequent export obligations of the Applicant

Applicant Statement: The firm has stated as below:

The justification for seeking such amendment in the EPCG License of the Applicant company is that the actual figures of Duty Saved on import of capital goods and then the consequent export obligations are lesser than the figures of duty saved and consequent export obligations mentioned in the Zero Duty EPCG License of the Applicant. The detailed fact sheet along with evidences is annexed herewith.

Decision: The Committee went through the statements made by the firm and noted that this is not a PRC case. Firm may approach RA concerned.

Case No. 21. M/s Texbond Nonwovens

File No. HQRPRCAPPLY00087691AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Request for allowing amendment of export Obligations under Zero Duty EPCG License

Applicant Statement: The firm has stated as below:

Justification For Relaxation Before PRC (i) Under the Post Export EPCG duty Credit Scrip the exporter has to first make exports and upon fulfilment of stipulated EO get duty credit amount endorsed from RA concerned. (ii) Since the Post Export EPCG duty Credit Scrip is not for first making imports it is neither remitted by DGFTEDI to Customs EDI Systems. (iii) EDI of RA, Chennai has confirmed in their Email dated13.7.2016 that Post Export EPCG duty Credit Scrip are not transmitted to customs ONLINE. (iv)It is not possible for Customs EDI Systems it to register it manually or Online. (v) In our Shipping Bills of exports we have mentioned the No and Date of Post Export EPCG duty Credit Scrip No.0430012699 dated 8.7.2013. (vi) In view of above submissions the requirement of pre-registration of Post Export EPCG duty Credit Scrip with to EDI Customs may kindly be waived. The benefit of Duty credit amount endorsed on the Post Export EPCG duty Credit Scrip by RA, Chennai upon fulfilment of stipulated EO will be taken up with the Customs Authority concerned. (vii) Requested to kindly re-consider the EPCG Committees decision of the meeting held on 13.2.2019against our case No. 8, suitably as requested above.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 22. M/s Makwuds India Private Limited

File No. HQRPRCAPPLY00098808AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under EPCG Authorization No. 0430004893 Dated 23.04.2007

Applicant Statement: The firm has stated as below:

We state that due to various commercial, financial, and administrative reasons, we could not fulfill the export obligation: b. We state that primarily we could not fulfill the export obligation on account of the reason that there was a commercial dispute between us and M/s. Saint Gobain Glass India Ltd, Sriperumbudur. The dispute was relating to accounting problems, connected with default or deferred payment of the goods supplied; c. We state that we are one of the designated vendor for M/s. Saint Gobain Glass India Ltd and we have started the company only based upon the promise made by M/s. Saint Gobain Glass India Ltd; d. We state that on account of the reason that the problem has happened between us and M/s. Saint Gobain Glass India Ltd and our complete business operations with the customer was stopped in the year 2012 and most of the issues resulted in litigation. The total outstanding receivable isRs.5.23 Crores. e. We state that our Unit was Non-Functional for the period 2012 to 2018 due to various factors including litigation, commercial on-viability of export of goods with low FOB value, repayment of loan to the financial institutions. etc. We started paying the banks from March 2013 by borrowing and selling of personal property and cleared the liability by January 2019.The total amount paid to SIDBI and UBI is 10.60 crores after the unit was nonfunctional. f. We state that after a lot of struggle and revised planning now we are in the process of reviving our industrial manufacturing activity; get state that in order to revive the industrial manufacturing activity and to fulfill the export obligation, we have also procured additional capital goods and cleared the same upon payment of duty on merits and particulars of additional capital goods recently imported are described below:

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 23.01.2019 for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 23. M/s BMM Ispat Limited

File No. HQRPRCAPPLY00106728AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under EPCG Authorization No. 0730007692 Date 22.012.2008

Applicant Statement: The firm has stated as below:

Could not export Iron ore, Iron ore pellet and Iron ore Concentrate and fulfill the export obligations imposed due to the ban imposed on export and transport of Iron Ore and its value added by the Karnataka State Government and the Honorable Supreme Court of India. The reasons for non-fulfillment of the obligation is for reasons beyond our control. We therefore request to extend the obligation period till the ban is lifted and for eight years from the date of lifting of ban imposed to enable us to fulfill export obligation. Please refer to our covering letter uploaded in application for more details or Information.

Decision: The Committee went through the ~~statements~~ made by the firm and noted that this is not a PRC case. RA to examine as per applicable FTP/HBP provisions.

Case No. 24. M/s Travelpack Marketing And Leisure Services (India) Limited

File No. HQRPRCAPPLY00108839AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Request for condonation of AEP in terms of para 5.19 of HBP, Re-fixation of AEP and to incorporate Group company.

Applicant Statement: The firm has stated as below:

Require relaxation as Para of HBP 5.19 Relief in AEP Service exports of The tourism and Hotel Industries is totally suffered due to recession and Terrorist attack 26th November 2008 and therefore the recession more than 100 percent were in 4-5 subsequent years.

Decision: The Committee went through the ~~statements~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 25. M/s Travelpack Marketing and Leisure Services (India) Limited

File No. HQRPRCAPPLY00111563AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Waiver of Procedural requirement as per HBP under EPCG

Applicant Statement: The firm has stated as below:

Require relaxation as Para of HBP 5.19 Relief in AEP Service exports of The tourism and Hotel Industries is totally suffered due to recession and Terrorist attack 26th November 2008 and therefore the recession more than 100 percent were in 4-5 subsequent years.

Decision: The Committee went through the ~~statements~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case no. 26. M/s Continental Furnishers Pvt Ltd

File No. HQRPRCAPPLY00102297AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Waiver of Procedural requirement as per HBP under EPCG

Applicant Statement: The firm has stated as below:

Allow a further 2 years extension for fulfillment of the Export Obligation. 2. Re-fixation of EO in terms of actual duty saved amount. 3. Condone the Block wise Export Obligation. 4. Delayed Submission of Installation Certificate may please be accepted. 5. Acceptance of Shipping bill marked as “NO” and EPCG Authorization number not mentioned on the shipping bill. Due to lack of knowledge and market slowdown

Decision: The Committee went through the ~~statements~~ made by the

firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 27. M/s Colour Creation Private Limited

File No. HQRPRCAPPLY00087195AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Request for Policy Relaxation for reduced Specific EO in terms of Para 5.04 (c) and 5.09 against EPCG Authorization

Applicant Statement: The firm has stated as below:

Request for Relaxation/Acceptance of EO in terms of Para 5.04(c) & 5.09 of FTP against EPCG License No. 0530168881 dated 28.10.2016 & 0530167841 dated 14.06.2016 for Regularization purpose**.**

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 28. M/s Meghmani Pigments

File No. HQRPRCAPPLY00089869AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Waiver of Procedural requirement as per HBP

Applicant Statement: The firm has stated as below:

With reference to the above subject, we are willing to Regularization the License as per Para 5.23 (a) & (b) of FTP 2015-2020 of EPCG Authorization No. 0830011875Dated. 09/04/2020. We already made the payment of Duty of Rs. 1757580.82 along with the applicable interest of Rs. 110511.00 vide CHALLAN No. 3641 Dated. 11/09/2020. During the lockdown the shipment was cleared under EPCG. We tried too much to amendment of BOE on payment of duty but due to COVID-19situation customs officials has not allowed any kind of amendments and hence have to clear it under EPCG Licence. Due to Global recession due to the COVID-19 it is estimated that we will not able to maintain the Average Export Obligation hence we were decided to transfer this machinery to our Sister Company's SEZ plant were the machine was installed. The machine not installed in the Plant of M/s Meghmani Pigments plant therefore, not able to submit the Installation Certificate against the said authorization. As in Online module we are not able to proceed until unless installation certificate not uploaded on DGFT online module. We requesting to your good office to kindly accept our request to waiver or relaxation from submitting installation Certificate for regularization of said EPCG License as per Para 5.23 (a) & (b) of FTP 2015-2020. We have enclosed duty payment challan along with interest

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed waiver of Installation certificate requirement for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that there is no pending investigation, enforcement action against the firm or the case has not been adjudicated.

Case No. 29. M/s Golden Terry Towel Private Limited

File No. HQRPRCAPPLY00096411AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Request for Condonation in lapse in Installation of CG at another Place against EPCG License

Applicant Statement: The firm has stated as below:

In EODC of EPCG License machinery installed at address not mentioned in IEC at the time of Installation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and condone the lapse provided the installation premises is reflected in the IEC at the time of installation, subject to payment of composition fees as per the policy provisions and condition that there is no pending investigation, enforcement action against the firm or the case has not been adjudicated.

Case No. 30. M/s Bhakti Knits

File No. HQRPRCAPPLY00099258AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Request to condone non-mentioning of EPCG Authorisation

Applicant Statement: The firm has stated as below:

We are registered manufacture exporters. We had purchase capital goods under the EPCG Authorization no 5230017777 Dated 07.08.2015and we were imposed export obligation of US$3,13,797.94 as per the utilization of subject EPCG Authorization. Further in the matter, we wish to put on records that we had manufactured and exported the goods vide following shipping bills detailed here below and also realized export proceeds in free foreign exchange in approved manner from overseas buyers as per provisions of existing Foreign Trade Policy. DETAIL OFSHIPPING BILLS: SL.NO. SHIPPING BILL NO.DATE F.O.B. US $ 1 4846959 14.05.201834,104.80 2 6588240 29.08.2019 39,349.00 37662404 17.10.2019 104,118.30 4 302464205.06.2020 1,52,064.00 TOTAL: 3,29,636.10 As a procedure, while submission of online application of EPCG REDEMPTION IN CASE OF SUBJECT authorization issued to us, we were unable to attach the subject Shipping Bills along with our Redemption application in spite of subject Shipping Bills appearing in the REPOSITORY. On discussing the matter with P.R.O. at the DGFT office, we were informed that only those shipping bills, which bear the EPCG Authorization can be attached with Redemption Application. In our case, our subject shipping bills were not being attached at the time of filing of application due to non-declaration of EPCG Authorization number by CHA before carting of goods on the said shipping bills. In approaching your office in the matter, we wish to request your good office to kindly condone the error of non-declaration of EPCG Authorization numbers on Shipping Bills concerned in terms of provisions and procedure declared by your office vide Policy circular 7/2002so that we may upload our application for REDEMPTION OF EPCG Authorization and oblige. Kindly accept our request for condonation and convey your views to office of Joint Director General of Foreign Trade, Surat under intimation to us so that we may approach the concern Regional office of DGFT for closure/redemption ofour issued EPCG Authorization.

Decision: The Committee went through the statements made by the firm and noted that the firm has not been able to file online application due to the technical issues specified by them. The committee discussed the issue in detail and decided to accede to the request of the firm for consideration of the Scheme shipping bills provided that the shipping bills are not free shipping bills/ third party shipping bills. No other conditions are relaxed.

Case No. 31. M/s Mercury Fabrics Private Limited

File No. HQRPRCAPPLY00087204AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Request for (i) consideration of acceptance of EO through alternate export products in respect of EPCG Authorization

Applicant Statement: The firm has stated as below:

That we obtained EPCG License in the year2007 for import of CIRCULAR KNITTINGMACHINE with the condition to export READYMADE GARMENTS. 2. That Due to the recession in the Garment Industry and volatile market we could not procure enough export orders Ready made Garments to fulfill the Export Obligation. 3. That Nexus between Capital Goods CIRCULAR KNITTING MACHINES and Export Product KNITTED FABRICS is established andwe were also eligible to manufacture ?KNITTEDFABRICS, we procured Export orders in the alternate product KNITTED FABRICS and fulfilled the entire export obligation in alternate product ?KNITTED FABRICS?, during the extended EO period for 2 years, in terms of Para 5.4 of FTP which says as under: "Export Obligation shall be fulfilled by export of Goods manufactured/services rendered by the Applicant Copy of the Para is enclosed herewith for your reference. 4. That During fulfillment of Export obligation against subject EPCG Authorization, there was a procedural lapse on our part that wrong EPCG Authorization nos. were endorsed on 10 shipping bills.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 32. M/s Lifelong India Private Limited

File No. HQRPRCAPPLY00088736AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Waiver of Procedural requirement as per HBP under EPCG Division

Applicant Statement: The firm has stated as below:

Seeking relaxation for delay in obtaining of Installation certificate from the Custom and Central Excise. b) In the Installation certificate, Date of receiving has been written in-place of date of installation by mistake. Therefore date of receiving should be considered as date of installation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and condone the lapse, subject to payment of composition fees as per the policy provisions and condition that there is no pending investigation, enforcement action against the firm or the case has not been adjudicated.

Case No. 33. M/s Apex Auto Private Limited

File No. HQRPRCAPPLY00087214AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EoP under EPCG Authorization No. 2130000137 dated 24.01.2012

Applicant Statement: The firm has stated as below:

Due to continuous recessionary trend in engineering goods in developed economy we could not get sufficient order, during the last year due to pandemic situation the situation become more worse. However, we are now trying very hard and getting good enquiry and sure to complete the EO within next 2 years time.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 30.04.2022 for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that case has not been adjudicated..

Case No. 34. M/s YNG Steels Limited

File No. HQRPRCAPPLY00103279AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EoP against EPCG Authorization No. 0530159531 dated 07.10.2012

Applicant Statement: The firm has stated as below:

We have completed 100 percent Export Obligation in the 2ND Block. 15 percent of Export Obligation made through 3rd Party. As the 3rdParty is not providing the documents we need 3Months Extension to make the Direct Export against the EPCG Authorisation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 07.10.2024 for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that case has not been adjudicated. There is no relaxation of other conditions governing the authorization.

Case No. 35. M/s Baby Engineering Private Limited

File No. HQRPRCAPPLY00115995AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Waiver of PC-18 condition/other condition of Authorization

Applicant Statement: The firm has stated as below:

Annual export obligation under EPCG is notpossible for a steel fabrication units. However wehave achieved the total export obligation of 6times / 8 times of duty saved.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 36. M/s A One International

File No. HQRPRCAPPLY00076423AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. MEIS

Applicant Statement: The firm has stated as below:

One of our S/B no. 0000052 dt. 10/04/2017disallow by DGFT, One of the s/b is lost by us. We have submitted FIR Copy and IndemnityBond at DGFT, Varanasi, But they Disallow ours/b when we talk with department they said please apply at PRC

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 37. M/s Almelo Private Limited

File No. HQRPRCAPPLY00094313AM21

Meeting No. 02AM27 held on 11.06.2026

Subject. Norms fixation

Applicant Statement: The firm has stated as below:

Norms re-fixation, norms published lower side

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 38. M/s Almelo Private Limited

File No. HQRPRCAPPLY00094297AM21

Meeting No. 02AM27 held on 11.06.2026

Subject: Norms fixation

Applicant Statement: The firm has stated as below:

Norms re-fixation, norms fixed lowerside

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 39 M/s. Syndicate Innovations International Limited

File No. HQRPRCAPPLY00000167AM24

Meeting No. 02AM27 held on 11.06.2026

Subject. Second re-validation of Import Authorization No. 0519252466 dated 27.01.2021

Applicant Statement: The firm has stated as below:

We would like to hereby apprise you that all our shipments were withheld by Customs since June, 2022 including parts of air weapons. We filed various writ petitions before Honourable high Court of Delhi including W.P.(C) 11114/2022 dated 21.07.2022 & W.P.(C) 15801/2022 dated 14.11.2022 which were specifically filed seeking release of parts of air weapons meant for production of .177 caliber air weapons less than 20 Joules, unlawfully detained by Customs Authorities. The hon?ble High Court of Delhi vide its order dated 20.12.2022 passed in above mentioned writ petitions had directed the Customs Authority to release the impending shipments and finally the shipments were released on 05.01.2023. We were therefore deprived of our rights to do business from June 2022 till January 2023 which is a clear violation of our Constitutional Right to do Business under Article 19(1)(g) of Indian constitution. Due to the above-mentioned situation, we were unable to fulfill our contractual obligations towards our foreign suppliers. It is a well-known fact to DGFT that even if Form-X was required on Parts of Air Weapons of .177 Caliber (less than 20 Joules), under no circumstances, importer or manufacturer was at fault as this has never been issued in history of India before our case. We also have advance payments with vendors which shall be forfeited and it is mandated by the Reserve Bank of India to bring the goods within 180 days for which we have already defaulted. We face the risk of freezing of our IEC in case of non-compliance. Hence, we request for the revalidation of our Import Authorization for further 6 months from the date of revalidation.

The directions of Hon’ble High Court of Delhi dated were seen.

Comments of PC-2 Division were also seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed re-validation of Import Authorization for 6 months from the date of endorsement i.e. upto 11.12.2026 subject to payment of composition fees as per the policy provisions.

Case No. 40 M/s. Modern Threads, Rajasthan

File No. HQRPRCAPPLY00000254AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. EOP extension under Advance Authorization (AA) No. 0311011928 Dated 25.02.2022

Applicant Statement: The firm has stated as below:

We have taken 9 Advance License from Jt. DGFT Mumbai where in the EOP mentioned is 18 months , whereas there is a condition in the license to complete the EO within 90 days as per Appendix 4 J, which did not come to our notice as such we could not complete the EO within 90 days. However, in all 7 licences we have completed the Export obligation with in 18 month and there is some EO short fall in 2 licences. This case was placed in the PRC meeting held on 25th March 2025 and granted EOP extension of 8 Licences up to 22.01.2023 only, which will cover the export of only 3 licences. Now we request your good self to grant EOP extension for the balance 6 licences also to regularise the export already made in 4 licences and to complete the pending EO of the 2 licences as per the request letter attached

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorizations for a period of 06 months from the date of clearance of each import consignment from Customs Authorities or up to 25.02.2023 whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 41 M/s Radiaant Expovision Pvt. Ltd.

File No. HQRPRCAPPLY000673AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of Advance Authorization No. 0511014638 dated 05/09/2022.

Applicant Statement: The firm has stated as below:

Due to an oversight in processing some of our earlier consignments, the applicable ADD was inadvertently not debited in the BE's against these authorizations. request your kind consideration and approval for the revalidation of the above-mentioned Advance Authorizations for a period of three months from the date of endorsement. This will enable us to complete the necessary formalities and ensure full regulatory compliance.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed re-validation of Advance Authorization for a period of one month solely for the purpose of debiting the Anti-Dumping Duty pertaining to imports already made under the relevant bill of entries field under the above authorisation. No further imports shall be made, or no new items shall be included in the said bill of entry during the re-validation period.

Case No. 42 M/s. Radiaant Expovision Private Limited, Uttar Pradesh

File No. HQRPRCAPPLY00000674AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of advance authorization

Applicant Statement: The firm has stated as below:

Due to an oversight in processing some of our earlier consignments, the applicable ADD was inadvertently not debited in the BE's against these authorizations. Request your kind consideration and approval for the revalidation of the above-mentioned Advance Authorizations for a period of three months from the date of endorsement. This will enable us to complete the necessary formalities and ensure full regulatory compliance

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed re-validation of Advance Authorization for a period of one month solely for the purpose of debiting the Anti-Dumping Duty pertaining to imports already made under the relevant bill of entries field under the above authorisation. No further imports shall be made, or no new items shall be included in the said bill of entry during the re-validation period.

Case No. 43 M/s. U K Monu Timbers.

File No. HQRPRCAPPLY000703AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP

Applicant Statement: The firm has stated as below:

This is to inform you that M/s. U.K. Monu Timbers, Branch: Kanachur Cashews, situated at S-148/5, Kotekar Village, University Road, Deralakatte-575018, has filed a request on dt. 23.06.2020 for relaxation of policy condition in respect of Advance Authorization No.0710110420 dated 16.09.2016 and the matter was considered before the committee meeting on dt. 25.03.2025 and 02.04.2025 and passed the order/minutes to allow accounting of unutilized DFIA shipping bills for fulfillment of EO of Advance Authorization No.0710110420 dated 16.09.2016. Whereas the said DFIA shipping bill Nos.

7463373/09.10.2019, 7709305/19.10.2019, 7884012/26.10.2019, 8453785/21.11.2019, 8593181/29.11.2019, 8748729/5.12.2019, 8940832/13.12.2019, 9176824/24.12.2019, 9260715/27.12.2019, 1215524/0602.2020, 1341448/12.02.2020, 1997211/09.03.2020, 2062499/12.03.2020, 3815683/15.07.2020, 4666671/24.08.2020 are exported beyond EO period. So, we hereby request you to kindly extend the Advance Authorization time limit till 31.08.2020 and we are ready to pay the composition fee for the extended period.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 44 M/s Exim Consultants, Delhi

File No. HQRPRAPPLY00722AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Clarification regarding HBP Para HBP Para 4.40 (d) and (f) Extension EOP for Advance Authorizations issued under Appendix-4J as per para 11.05 of HBP 2023.

Applicant Statement: The firm has stated as below:

Clarification Regarding HBP Para 4.40 (d) and (f), Extension In Export Obligation Period For Advance Authorisations Issued Under Appendix-4J, under Para 11.05 Of HBP 2023. (i) Para 4.40 (d) of HBP 2023, reads as follows Extension in export obligation period for Authorisations issued under Appendix-4J shall be allowed for a period not more than the half of the stipulated export obligation period. As per the above provision, if an item falls under Appendix-4J, the export obligation period may be extended by a Maximum of Half of the Originally Stipulated Period. For Example, in the case of Natural Rubber, listed at Sr. No. 09 of Appendix-4J, the original export obligation period is 6 months from the date of import. Therefore, the permissible Export Extension Period would be up to 3 months. Therefore, after availing the permissible extension under Para 4.40(d) of the HBP 2023, the Maximum Export Obligation Period under the Advance Authorisation will be extended from 18 months to 21 Months for items covered under Appendix-4J. In case, Revalidation has been obtained under such Advance Authorisation, the import validity of the Advance Authorisation is extended up to 24 months. However, as per the current provisions, the maximum export obligation period after availing the permissible extension under Para 4.40(d) is 21 months. This creates a gap of 3 months at the end of the licence period during which we would no longer have a valid export obligation timeframe to fulfill the obligation against the imported material. We seek clarification on, how the export obligation is to be fulfilled for imports made during the extended validity period beyond the 21-month export obligation timeline. (ii) Applicability of Para 4.40 (f) of HBP 2023 on such Advance Authorisations We request clarification on whether the provisions of Para 4.40(f) of the HBP, 2023 pertaining to 2nd Extension of export obligation period are applicable in the case of items covered under Appendix 4J. Considering, SION A1670 lists a total of 8 inputs, with only Natural Rubber being covered under Appendix 4J. The rest are not. In this case, exporters should be allowed to apply for a second extension under Para 4.40 (f) of the export obligation period for the inputs that are not covered under Appendix 4J. In this regard, we would like to inform/highlight you that if any input item listed in an Advance Authorisation is covered under Appendix 4J, the DGFT portal does not permit the applicant for a second Export Obligation Period (EOP) extension under Para 4.40 (f) of HBP,2023. Unfortunately, due to a system error on the DGFT portal, screenshot of the error is enclosed for your reference. For Example: If we import five (05) specific items listed under SION A1670 for our Advance Authorisation and later fail to meet our export obligations, and because of a system error, we cannot apply for a second extension as per Para 4.40 (f) of HBP 2023 because one of the inputs falls under Appendix-4J, we will have to pay customs duties on all the imported items, including those that are not listed in Appendix 4J. We kindly request that the portal be updated to enable the applicant for a second Export Obligation Period (EOP) extension for inputs not listed under Appendix 4J, under Para 4.40 (f) of HBP 2023.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the issue is generic in nature and hence referred the case to PC-4 for examination.

Case No. 45 M/s. Ellora Engineering Engravers, Mumbai

File No. HQRPRCAPPLY00000817AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 0330021981 Dated 10.12.2008

Applicant Statement: The firm has stated as below:

To review our case of delay in obtaining the extension in Export obligation period. Ref.: Case No- 7; File No.: HQRPRCAPPLY00007257AM24; Minutes of 2nd dtd. 22.05.2025. EPCG Authorizations No. 0330021981 dated 10.12.2008. This is in reference to the above-mentioned minutes of the meeting. We were granted an extension for each block by paying the applicable composition fees as per Para 5.8.3 of the FTP. However, when we applied for the extension, the Regional Authority (RA), Mumbai issued a Deficiency Letter asking us to pay duty and interest for exports made beyond the original export obligation period, as per Condition No. 2 mentioned in the minutes. As per the decision, with the granted extension of two years, we have fulfilled 100% of our export obligation and no shortfall remains. Therefore, the question of paying duty and interest does not arise. In view of this, we kindly request that Condition No. 2 of the minutes be withdrawn in our case, since the export obligation has been fully met.

Decision: The Committee went through the statement~~s~~ made by the firm and decided to extend EOP till 20.08.2018 for regularization purpose subject to payment of composition fee as per policy provisions.

Case No. 46 M/s. Orient Fashion Exports India Private Limited, Delhi

File No. HQRPRCAPPLY00000954AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Request for Fixation of Norms against Advance Authorization No. 0511011252.

Applicant Statement: The firm has stated as below:

we wish to inform you that the concern person left the Job who was handling the Mail's for these case etc.,. Therefore we couldn't received the E-Mail as well as status of such cases with the department. Now, we may humble request to your honor to re consider our case for the Fixation of Norms. We please to inform you that we have already achieved the 100% EO against the said Authorization. Sir, this mistake happened 1st time and kindly ignore the same. We are sorry for the inconvenience cause to you in this respect.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the case has already been decided in PRC meeting dated 26.08.2025

Case No. 47 M/s. Welspun Living Limited, Gujarat

File No. HQRPRCAPPLY00001010AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Norms not fixed want to close the license without wastge as export is made against import against Advance Authorization No. 0310838173 dated 09/09/2020.

Applicant Statement: The firm has stated as below:

We have applied advance license No. 0310838173 dated 09/09/2020 for export of Wipes made from Non woven Fabric on No norms basis. Our application has been rejected and there is no reason provided. Now we have completed our export and submitted for closer. Require norms to be fixes. However we have exported excess export against import. Request you to please fix the norms without wastage to close the license.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 48 M/s. Plastiblends India Limited, Maharashtra

File No. HQRPRCAPPLY001054AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of authorization.

Applicant Statement: The firm has stated as below:

Revalidation of Advance License for only one raw material could not Import. Ref : RA File No. 03AX04003991AM23 License No.0311019098 Dtd.09.11.2022 We have obtained Advance Authorisation no. 0311019098 Dtd.09.11.2022. We are one of the leading Manufacturer & Exporter of Master Batch holding Two Star Export House. Due to sudden influx of orders, we have exported more quantity than mentioned in the Original License and obtained Enhancement as under. FOB Value Enhanced - From Rs. 39,930,483.11 To Rs.102,310,072.87 CIF Value Enhanced - From Rs. 33,940,910.64 To Rs. 78,067,805.06 Export Qty Enhanced - From 500,000.00 Kgs To 891,864.200 Kgs There were 5 Raw material and all the raw materials are 100% imported (Statement of Import enclosed herewith). But due to unavoidable circumstances, carbon Black after Enhanced Quantity was 327,789.254 Kgs CIF INR - 41,328,809.14 USD 493,183.87 of which we have imported 115,417.000 Kgs and balance Qty of 213,372.254 Kgs we have not imported. We are regularly importing Carbon Black from Russia and as the quality is suitable in our Export products. However, due to Russian-Ukraine War our supplier could not supply. Since it was beyond our control so we could not import. We are sending herewith an email received from our supplier stating delay to supply for your ready reference. We have completed more than 100% Export obligation after using duty paid material. We are sending herewith statement of export and import for your ready reference. We hope your good office will see our genuine difficulties and grant us 3 months Revalidation at the earliest & oblige.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 49 M/s. Plastiblends India Limited, Maharashtra

File No. HQRPRCAPPLY001055AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of authorization.

Applicant Statement: The firm has stated as below:

Revalidation of Advance License for only one raw material could not Import. Ref : RA File No. 03AX04003324AM23 License No.0311018433 Dtd.10.10.2022 We have obtained Advance Authorisation no. 0311018433 Dtd.10.10.2022 We are one of the leading Manufacturer & Exporter of Master Batch holding Two Star Export House. Due to sudden influx of orders, we have exported more quantity than mentioned in the Original License and obtained Enhancement as under. FOB Value Enhanced - From Rs. 39,023,587.20 To Rs.82,271,818.42 CIF Value Enhanced - From Rs. 33,170,049.12 To Rs. 56,352,503.35 Export Qty Enhanced - From 500,000.00 Kgs To 768,764.20 Kgs. There were 5 Raw material and all the raw materials are 100% imported (Statement of Import enclosed herewith). But due to unavoidable circumstances, carbon Black after Enhanced Quantity was 243,474.837 Kgs CIF INR 33,278,140.49 USD.413,907.22 of which we have imported 35,000.00 Kgs and balance Qty of 208,474.837 Kgs we have not imported. We are regularly importing Carbon Black from Russia and as the quality is suitable in our Export products. However, due to Russian-Ukraine War our supplier could not supply. Since it was beyond our control so we could not import. We are sending herewith an email received from our supplier stating delay to supply for your ready reference. We have completed more than 100% Export obligation after using duty paid material. We are sending herewith statement of export and import for your ready reference. We hope your good office will see our genuine difficulties and grant us 3 months Revalidation at the earliest & oblige.

Decision: The Committee went through the ~~statements~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 50 M/s. Indian Oil Corporation Limited, New Delhi

File No. HQRPRCAPPLY00001127AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of post Export EPCG Duty Scrip against EPCG Authorization No. 0530176615 dated 27/11/2020.

Applicant Statement: The firm has stated as below:

Scrip was issued manually and customs denied utilization as no guidelines were available matter was taken up and DGFT RA has written to DGFT hq and informed that currently the system is not in place for issuance of such scrips on the online portal. ioc has requested DGFT for validity extension, wherein DGFT ra has advised for applying to PRC. the validity is going to expire on 16 august 2025 and we request revalidation of the duty scrip for another 1 year i.e. upto 16.08.2026.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allow re-validation of above post Export EPCG Duty Scrip for a period of 6 months subject to payment of composition fees as per the policy provisions.

Case No. 51 M/s. PMC Rubber Chemicals India Private Limited, West Bengal

File No. HQRPRCAPPLY00001299AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Fixation of norms against Advance Authorization No. 0210209994 Dated 21.06.2021

Applicant Statement: The firm has stated as below:

Application for NORMS RELAXATION UNDER PARA-4.17 FO HBP-23 timeline to Allow file review application for NORMS FIXATION. ADVANCE AUTHORIZATION NO0210209994 DATE 21/7/2020, EXPOER ITEMSACCIMEL (POWDER/PELLET),IMPORT ITEM-PCTP. IEC NO.0205028781, M/s. PMC RUBBER CHEMICALS INDIA PVT LTD. Sir/Madam, Sub: Request letter for relaxation under para-4.17 of HBP-23 timeline to allow file review application for norms fixation. PMC Rubber Chemicals India Private Limited Works &Registered Office : 103, G. T. Road (West) P.O.: Rishra, Dist.: Hooghly West Bongal, PIN. 712248. INDIA Tel. : +91 33 2672 2515, 2672 1179, Website : www.pmcgroup. com We have obtained the above referred advance license on no norms self declaration basis on 20.07.2018. We had applied for fixation of norms and our norms rejected in NC meeting no.NC/4/MEET/JUN/202223/4 AND dated.14/06/2022. Now we cannot apply for review of norms in DGFT portal as we are getting message as "Applicants allowed to submit review applications within 12 months from the date of Publication of the Norms HQ file minutes Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes" Committed to service and Innovation As the new online norm process has been launched, we were not able to give an online deficiency reply for the first time due to our inexperience, Therefore, I am requesting you to grant relaxation under para 4.17so that I can file review application for norms fixation for advance authorization No-0210209994 DATE-21/07/2020.so that we can be able to close the license. We have already done import and also fulfilled the Export obligation in advance license. Enclosed Details: 1). Copy of Advance License No.0210209994 Date. 21/07/2020. 2). Norms rejection copy. 3). Request Letter

Decision: The Committee went through the ~~statements~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 52 M/s. PMC Rubber Chemicals India Private Limited, West Bengal

File No. HQRPRCAPPLY00001406AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Norms Fixation against Advance Authorization No. 0210210048 dated 19/08/2020.

Applicant Statement: The firm has stated as below:

Application for norms relaxation under para-4.17 for HBP-23 timeline to Allow file review application for norms fixation. advance authorization no0210210048 date19/08/2020, exporter items-Accimel (powder/pellet),import item-pctp.iec no.0205028781,m/s. PMC rubber chemicals India pvt ltd. Sir/Madam, Sub: Request letter for relaxation under para-4.17 of HBP-23 timeline to allow file review application for norms fixation.PMC Rubber Chemicals India Private Limited Works & Registered Office :103, G. T. Road (West) P.O.: Rishra, Dist.: Hooghly West Bengal, PIN. 712248. INDIATel. : +91 33 2672 2515, 2672 1179, Website: www.pmc-group.comWe have obtained the above referred advance license on no norms selfdeclaration basis on 20.07.2018. We had applied for fixation of norms and our norms rejected in NC meeting no.NC/4/MEET/JUN/202223/4 AND dated.14/06/2022.Now we cannot apply for review of norms in DGFT portal as we are getting message as Applicants allowed to submit review applications within 12 months from the date of Publication of the Norms HQ file minutes Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes Committed to service and Innovation As the new online norm process has been launched, we were not able to give an online deficiency reply for the first time due to our inexperience, Therefore, I am requesting you to grant relaxation under para 4.17so that I can file review application for norms fixation for advance authorization No-0210210048 DATE-19/08/2020.so that we can be able to close the license. We have already done import and also fulfilled the Export obligation in advance license. Enclosed Details:1). Copy of Advance License No.0210210048 Date. 19/08/2020.2). Norms rejection copy.3). Request Letter.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 53 M/s. Kool Tech Infra & Logistics

File No. HQREPCGPRAPP00001529AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 3030014557 Dated 19.08.2015

Applicant Statement: The firm has stated as below:

We have fulfilled the eo but due to covid pandemic payments not realised. Hence required extension in EOP for 1 year i.e. From 10 to 11 years so that we may re export (brief justification attached)we have fulfilled the eo but due to covid pandemic payments not realised. Hence required extension in eop for 1 year i.e. From 10 to 11 years so that we may re export (brief justification attached)

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 19.08.2026, subject to payment of composition fees as per the policy provisions.

Case No. 54 M/s. Fabulous Designs & Creations

File No. HQREPCGPRAPP00001563AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 0730015108 Dated 02.02.2016

Applicant Statement: The firm has stated as below:

We are the manufacturer and exporters of Engineering Components. We are regularly exporting certain engineering parts to Export Oriented Unit Veer-O-Metals situated in Bangalore and foreign customer Steller Metals and Industrial Supplies-FZC Dubai. We had availed the above EPCG Authorisation with the export obligation of Rs. 2,58,36,584.00. We had availed Covid-19 extension as per the Public Notice No.53/2015-20 dated 20.01.2023 and also availed regular two year extension which expired on 02.08.2025. We have already exported Rs. 2,35,14,603.00 out of total export obligation of Rs. 2,58,36,584.00 as on date of expiring the EO period. This is resulting to 91% of total Export Obligation. Due to the global recession and tariff barriers / war effect and repercussion of Covid-19 pandemic, The EoU and the foreign direct customer postponed the purchase schedule by around 35% by value resulting in shortfall of exports. However, in July 2025, our customer Steller Metals and Industrial Supplies-FZC Dubai communicated the fresh schedule (Purchase order copy enclosed), considering which we will be able to fulfil the EO completely by end December 2025. The statement of export as on date against the above authorisation is attached. Considering the circumstances beyond our control on account of global trade turmoil and the fresh order from our customer, we request to permit extension upto end December 2025 and also permit to consider the exports completed during the period of this extension approval to facilitate fulfilment of export obligation and closure of the License.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 31.12.2025 for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 55 M/s. ABS Textile

File No. HQREPCGPRAPP00001565AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 3230019517 Dated 13.09.2013

Applicant Statement: The firm has stated as below:

With reference to the above captioned subject that, We have already fulfilled the export Obligation for the above said EPCG Licence. Now we came to know that our EO period is expiry on 12.03.2023 and EO period is endorsed in shipping bill 16.06.2023. We have the already received 5 EPCG Licence your branch office of JDGFT/Coimbatore and status is listed below. 1 3230019517 13.09.2017 12.03.2023 2 3230021510 11.12.2014 11.06.2024 3 3230022092 27.03.2015 27.09.2024 4 3230023209 27.11.2015 27.05.2025 5 3230026874 12.04.2018 09.10.2027 And also we have enclosed the EO fulfilled details for your kind perusal. We have fulfilled the Export Obligation. EO Period is expiry on march 2023. We bring to your kind attention that, we have fulfilled the 4 EPCG Licence against 5 Licence. We request your good selves grant one year EO extension for the EPCG Licence no.3230019517/13.09.2017 at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 13.09.2024 for regularization purpose only, subject to payment of composition fees as per the policy provisions and provided that no adjudication proceedings are pending against the firm.

Case No. 56 M/s. Konkan Mango Processing Ratnagiri Private Limited]

File No. HQREPCGPRAPP00001588AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 3130009361 dated 18/04/2016.

Applicant Statement: The firm has stated as below:

DELAY SUBMISION EO EXTENSION EPCG LIC NO 3130009361 DT 18.04.2016 IEC NO: 3114009671 1. We had applied and received the EPCG Authorization number 3130009361 Dated 18.04.2016 from the office of the JT DGFT Pune. 2.We have not completed the export obligation in proportionate to duty saved. 3.We were setting up a new manufacturing facility for the various processed food export products. The capital goods imported under the said EPCG license are an entire manufacturing line. We sincerely apologize for any inconvenience this delay may have caused, and we assure you that we are committed to rectifying the situation promptly. We understand the importance of compliance with regulatory requirements and value our relationship with the DGFT office. Please accept our sincerest apologies for this oversight, and we thank you for your understanding and cooperation in this matter. In view of the above, we request you to kindly accept our clarification for the EO extension as per Para 5.17(h) of PB notice No 53/2025-20 dt 20.01.2023. (DGFT query letter attacked)

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to defer the case and to seek a detailed report from the RA.

Case No. 57 M/s International Ingredients & Exceipients Pvt. Ltd.

File No. HQRPRCAPPLY00001706AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorization dated 26.12.2022

Applicant Statement: The firm has stated as below:

Due to mandatory product-specification and product-registration approvals required by the importing countries for lactose (different standards for food vs. pharmaceutical uses), shipments have been delayed pending completion of testing, regulatory filings and buyer acceptance trials. We therefore request an extension of time to complete the export obligations and provide documentary proof as and when approvals are issued

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions.

Case No. 58 M/s. Ajanta Chemical Industries, Rajasthan

File No. HQRPRCAPPLY00001770AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of Scrip against MEIS Scrip.

Applicant Statement: The firm has stated as below:

We are a Status Holder Exporter of food colors and have been consistently engaged in exports for more than 15 years. Shipping Bills (as per list) inadvertently could not be marked YES", hence custom module converted these Shipping Bill automatically as "NO" intent. Consequently, these shipping bills did not reflect in the MEIS module, and we were unable to claim the benefits available under the scheme. In this regard, we had approached the concerned officials at ICEGATE office. However, no corrective action could be taken at their end. We had also represented our case by email to ICEGATE (copy enclosed), but the response received was the same. It is pertinent to highlight that several Hon'ble High Courts have now categorically held that MEIS benefits cannot be denied merely due to the non-marking of "YES" intent in shipping bills. A copy of the latest High Court order is enclosed herewith for your kind reference. In view of the above, we humbly request your good office to kindly reconsider our case and permit us to claim the MEIS benefits against the concerned shipping bills, which were earlier not allowed by ICEGATE and DGFT due to the technical issue of intent marking. We sincerely look forward to your kind consideration and an early resolution of this matter.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 59 M/s. Adcock Ingram Limited

File No. HQRPRCAPPLY00001837AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under AA Authorisation No. - 0711003978 Date 13.01.2022

Applicant Statement: The firm has stated as below:

We were imported the input item based on the Export projection orders and it was unfortunate due to various market condition is the foreign countries; we could not complete the export obligation in time but completed entire export obligation and realized export proceeds against the same. we have to regularize the license with the total exports made against the license.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 60 M/s. Ahlada Engineers Limited, Hyderabad

File No. HQRPRCAPPLY00001852AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 0930012011 Dated 19.04.2016

Applicant Statement: The firm has stated as below:

During the year 2016-17, we have made exports (including SEZ and 100% EOUs) worth USD 1905797.00 Rs. 128,546,030 of which Rs. 8,84,56,666.66 was towards AAEO and USD 594,356.75 towards Specific EO of the instant License. Subsequently in view of the enclosed Agreement the knowhow and manufacturing rights of the products covered in EPCG license was transferred to the other company named M/s. AHLADA CLEANROOM TECH PRIVATE LIMITED upto 31-12-2024. Hence we could not complete the EO. Now we are free from the lock-in period to export the products covered in the license and also wish to add few new products so that EO can be discharged. Hence, we hereby request your goodselves to kindly grant EOP extension 2 years and permission for inclusion of new products and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to defer the case and to seek a detailed report from RA.

Case No. 61 M/s. Undercarriage and Tractor Parts Private Limited, Maharashtra

File No. HQRPRCAPPLY00001874AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0310813834 Dated 07.06.2017, 0310819089 Dated 12.02.2018, 0310819417 Dated 26.02.2018, 0310821206 Dated 24.05.2018, 0310828594 Dated 25.04.2019

Applicant Statement: The firm has stated as below:

Justification for Extension in Export Obligation period for 6 Months from the date of Endorsement in 5 Advance Authorisations) The licences extension validity expired around the COVID pandemic period. There was already chaos and fatalities around our factory in Kolhapur which was always in Red zone. Kohapur had the highest mortality rate in Maharashtra. The period was of extreme panic and danger to life and families. The company had also faced severe financial challenges in this prolonged COVID pandemic. There was less sales leading to complete disruption of the cash flow, crushed demands, virus protocols, various bottle necks. The company also had to bear export shipping freight rates around 500%. There was shortage of staff in the office. ii) There was limited availability of staff in RA, Mumbai and in JNPT Customs office. Also we were not allowed to enter the Customs or RA office. Travelling was highly risky from Kolhapur to RA, Mumbai and JNPT Customs. iii) When things were coming to normalcy, the new DGFT portal was introduced. The AA had to be validated on the new dgft portal before any amendments / applications. We were facing several challenges with the new portal. iv) The company tried to export under Advance authorisation however since the validity period of the AA was expired, the shipping bills were not accepted by the customs for the AA scheme. The shipping bills were forced to file under Free shipping bill scheme. v) Hence due to various challenges faced by us the application for EO period extension was delayed and we couldn't file shipping bills under AA scheme. vi) The company has a bonafide and clean track record.The Company has been regularly exporting the goods and even after the EO period, goods have been exported but under free shipping bills. The company has confirmed export orders in hand. The company would not be able to pay the duties and interest on the excess imports, especially in the 2 years covid period when no work was happening in the RA and Customs. The duty and interest will derail the cash flow of the company which has already gone through financial turbulence in 2 years of the pandemic. vii) In view of the above, we respectfully request your honour to please grant us: Extension in the EO period for 6 months from the date of endorsement as the company has confirmed export orders and can assure the completion of balance export obligation within the time period of 6 months. The company is ready to pay the applicable composition fees from the date of endorsement. The company has goods ready for export in the factory and is waiting for the Honorable Policy Relaxation Committees decision on the extension. We request you to please provide us an opportunity of personal hearing if required.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 62 M/s. Milan laboratories India Private Limited

File No. HQRPRCAPPLY00001882AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0311033005 Dated 16.04.2024

Applicant Statement: The firm has stated as below:

Due to Cancelled Export order from foreign Buyer, we were not able to fulfill export Obligation in Original and Extended period in the Advance Authorisation, We request you to grant us extension in export obligation period of Advance Authorisation upto: 29.04.2026 to fulfill balance Export Obligation of ADVANCE LICENCE NO. 0311033005 Authorisation Date 16.04.2024

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 24 months from the date of imports or 27.11.2026 whichever is earlier, subject to payment of composition fees as per the policy provisions.

Case No. 63 M/s. Afras Cashew Traders, Kollam

File No. HQRPRCAPPLY00001894AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No.

1011001431 Dated 07.11.2022

Applicant Statement: The firm has stated as below:

We wish to bring your kind attention to the PRC application filed for extension of EO for another six months. Kindly note, that we have completed almost 40% of our export obligation against imports made with in the validity/extended validity period as per policy requirement. But unfortunately we were unable to complete our EO 100% because of high international competition and our regular buyer was out from further buying and the orders got cancelled. Now we found out some other buyers and we are getting new orders for export. All the imported raw material with us to complete all EO required but licence got expired. We now request you to grand the AA EO extension for another six months so that we can complete our export obligation fully and we assure you that we got sufficient order to complete the obligation. The following details is enclosed to convince you about competed EO 1. Statement of Export 2. Statement of Import 3. Consolidated statement of export and import 4. New export order for future export. We once again request you to kindly accept our request for EO extension for another six months at your earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 07.11.2025 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 64 M/s. Excellent Cashew Company, Kollam

File No. HQRPRCAPPLY00001898AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 1011001712 Dated 11.04.2023

Applicant Statement: The firm has stated as below:

We wish to bring your kind attention to the PRC application filed for extension of EO for another six months. Kindly note, that we have completed almost 57% of our export obligation against imports made with in the validity/extended validity period as per policy requirement. But unfortunately we were unable to complete our EO 100% because of high international competition and our regular buyer was out from further buying and the orders got cancelled. Now we found out some other buyers and we are getting new orders for export. All the imported raw material with us to complete all EO required but licence got expired. We now request you to grand the AA EO extension for another six months so that we can complete our export obligation fully and we assure you that we got sufficient order to complete the obligation. The following details is enclosed to convince you about competed EO 1. Statement of Export 2. Statement of Import 3. Consolidated statement of export and import We once again request you to kindly accept our request for EO extension for another six months at your earliest..

Decision: The Committee examined the submission made by the

applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.10.2026, subject to payment of composition fees as per the policy provisions.

Case No. 65 M/s. Afras Cashew Traders, Kollam

File No. HQRPRCAPPLY00001899AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 1011001470 Dated 25.11.2022

Applicant Statement: The firm has stated as below:

With reference to the above we wish to inform you that; 1. We have completed 599.481 MT of imports against this advance authorisation. 2. Unfortunately all our export orders were cancelled due to high rate fluctuation of international market of cashew nuts and we were unable to export the raw cashew nuts imported. Full quantity if import items is in stock with us. Now we are getting new export orders and we are expecting more orders now. We are enclosing some of our recent export orders for your kind consideration of EO extension. We assure you that we will complete 100% of our export obligation if we are getting another chance of export for six month’s time. We now request you to grand the AA EO extension for another six months so that we can complete our export obligation fully and we assure you once again that we got sufficient order to complete the obligation. We once again request you to kindly accept our request for EO extension for another six months at your earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 25.05.2026, subject to payment of composition fees as per the policy provisions.

Case No. 66 M/s. Evident Laser Auto Private Limited, Bangalore

File No. HQRPRCAPPLY00001903AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 0730015027 Dated 18.12.2015

Applicant Statement: The firm has stated as below:

Due to the unprecedented impact of the Covid-19 pandemic, which severely affected our operations. we now have confirmed orders that will enable us to meet the remaining export obligation. therefore, we kindly request your good office to grant us an extension from the endorsement date to fulfill our export obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 18.12.2027, subject to payment of composition fees as per the policy provisions.

Case No. 67 M/s. Neha Textiles, Maharashtra

File No. HQRPRCAPPLY00001917AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 3130008876 Dated 27.08.2015

Applicant Statement: The firm has stated as below:

IEC NO: 3115004249 Sub: REQUEST FOR EOP EXTENSION OF 1 YEAR FROM THE DATE OF ENDORSMENT FOR EPCG AUTHORISATION NO. 3130008876 DT: 27.08.2015 REF. FILE NO: 31/89/021/00280/AM16 Respected Sir, With reference to the above, we would like to inform you that we have imported 48 sets AUTOMATIC RAPIER LOOMS vide the EPCG licence from Additional DGFT, Pune. The said license was valid till 27.08.2020. We imported the capital goods under EPCG on 27. 11.2015 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers, which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and upsetting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. Please do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 11.06.2027, subject to payment of composition fees as per the policy provisions.

Case No. 68 M/s. Trupti Textiles, Pune

File No. HQRPRCAPPLY00001918AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 3130008877 Dated 27.08.2015

Applicant Statement: The firm has stated as below:

TRUPTI TEXTILE Shreeji Prasad, Near Swaminarayan Mandir, Tamba kata, Malegaon-423203(Nasik) M.S. India Cell: - 8888844627 Ph.Off.02554-230283 Fact.02598-233800 Mail:- patodiaweaving@gmail.com 17.11.2025 D.G.F.T, VANIJYA BHAVAN New Delhi-110001 IEC NO: 3115004222 Sub: REQUEST FOR EOP EXTENSION OF 1 YEAR FROM THE DATE OF ENDORSMENT FOR EPCG AUTHORISATION NO. 3130008877 DT: 27.08.2015 REF. FILE NO: 31/89/021/00304/AM16/ Respected Sir, With reference to the above, we would like to inform you that we have imported 48 sets AUTOMATIC RAPIER LOOMS vide the EPCG licence from Additional DGFT, Pune. The said license was valid till 27.08.2020. We imported the capital goods under EPCG on 27. 11.2015 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers, which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. Please do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 11.06.2027, subject to payment of composition fees as per the policy provisions.

Case No. 69 M/s. Kapoor Glass India Private Limited, Mumbai

File No. HQRPRCAPPLY00001933AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0310833735 Dated 27.12.2019

Applicant Statement: The firm has stated as below:

We had obtained an Advance Authorisation No. 0310833735 dated 27.12.2019 under SION for import of 104845 Kgs and CIF value US$ 195905.60 of glass tubes which we import primarily from either Japan or Malaysia. Needless to say that imports from Japan attract a very low duty and Malaysia comes under ASEAN treaty. The export obligation under this licence was US$ 293854.32. We had imported a quantity of

89829.50 Kgs of glass tubes under this licence against our licence (less import of 15015.50 Kgs) and have exported goods valued at US$ 399950 which shows a value addition of 135.99% compared to the stipulated export obligation of US$ 293854.32 for the entire licence. Hence, although we imported lower than the licence quantity we have exported a much higher value of exports. However, inadvertently we erred in completing the export obligation of 13347.14 Kgs (Extra import Kgs 16016.57 Kgs & Less export of 13347.14 Kgs) on account of which we have received a DL from DGFT Mumbai. (Copy enclosed). We would like to give you a table showing the total exports carried out after the expiry of this licence in both quantity 2365.00 tons and value US$ 19156498.52. In comparison we have short exported 13347.14 Kgs which you will agree is miniscule and hence there was no malafide intent and a genuine error from our export team. We had obtained DFIA licence against our exports to the tune of 240.93 tons and against this we have imported NIL only till date. Our DFIA licences have expired and this matter is also pending with your office seeking and extension. We have also exported 2365.00 tons of glass ampoules and vials post last date of discharge towards export obligation under this licence compared to the export shortfall under this Advance Authorisation. Further from the attached sheet we have exported material aggregating to 2365.00 tons under drawback RODTEP. The entire RoDTEP value for the short export would be barely Rs . You will once again agree that there is no case from the size of our company gain this financial advantage wilfully. As you may see from this table that we have exported 2365.00 tons totally since last date for export obligation and hence there was no incentive for our company to avoid discharging the export obligation at any point of time and the quantity is trivial. We humbly request you to assist us in granting the extension for barely one month to discharge the export obligation of 13347.14 Kgs under this advance authorization and oblige.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 70 M/s. Mezhukkattil Mills

File No. HQRPRCAPPLY00001941AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Under AA Authorization No. - 1010059885 Dated 08.02.2018

Applicant Statement: The firm has stated as below:

The EO period 90 days as per PN 57/2015-20 dated 25.01.2018 was not endorsed in the AA 1010059885 dt. 08.02.2018. In the case of AA No.1010059950 dt. 25.05.2018, PRC allowed us extension of EO period up to six months. In both the AAs the item is same hence we request you to kindly extend the EO period to six months.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them.

Accordingly, the Committee decided to reject the request of the firm.

Case No. 71 M/s. N. Ranga Rao & Sons Private Limited, Mysore

File No. HQRPRCAPPLY00001961AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Review of norms against Advance Authorisation No. 0710115594 Dated 24.10.2019

Applicant Statement: The firm has stated as below:

We have obtained the above referred advance license on no norms basis on 20.07.2018. We applied for fixation of norms and our norms approved vide case no.33/7/83-ALC1/2018, HQ File no.01/83/050/00446/AM20. (Copy enclosed) Now we cannot apply for review of norms in DGFT portal as we are getting message as ? Applicants allowed to submit review applications within 12 months from the date of Publication of the Norms HQ file minutes Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes? As the new online norm process has been launched, we were not able to give an online deficiency reply for the first time due to our inexperience, but now the online process is able to do so, Therefore, I am requesting you to normalize the system so that I can give a norm deficiency reply again in this advance authorization. We therefore requesting you to please allow us revise norms for the subject advance license, so that we can able to close the license. We have already done import and also fulfilled the Export obligation in advance license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 72 M/s. Super Hoze Industries Private Limited, Delhi

File No. HQRPRCAPPLY00001975AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0510415068 Dated 31.08.2020

Applicant Statement: The firm has stated as below:

We had done the EO up to 83.69%, but to short demand in international market we could not fulfil the EO in initial period. Applying the EO Extension got skipped by our earlier office staff, as few more Advance licenses were under EO fulfilment in between. Subsequently, even the extension allowed by the RA for 2 years also got lapsed. We request you to please allow another EO Extension for 2 years i.e. 02.02.2027 and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 31.08.2024 for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 73 M/s. Radha Madhav Surfactants Private Limited, Surat

File No. HQRPRCAPPLY00001979AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 521003192 Dated 06.01.2022

Applicant Statement: The firm has stated as below:

In this regard we wish to bring to your notice that we had made imports in this Authorisation 400000 Kgs. out of the total available quantity of 787500 Kgs. We had made exports quantity 232490 Kgs. out of the Pro-rata exports to be made to cover the quantity imported i.e. 555555 Kgs. Now, we had obtained two EOP extension form the RA, Surat and the same has expired on 05.03.2025. We had fulfilled the E.O. at the rate of 41.84% and require some more time to fulfill the balance E.O. to be fulfilled. The highly fluctuating International market demands is the main reason for the slow export performance. However, we are confident enough to fulfill the E.O. if we are given an EOP extension of one year from the PRC. Hence this application. We are attaching copy of the Authorisation, Statement of Exports and Imports made and a declaration regarding Stock-in-hand of the imported material under this Authorisation. We request you to kindly deicide the matter favorably.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 05.03.2026 for regularization purposes only, subject to payment of composition fees as per the policy provisions.

Case No. 74 M/s. Sunflag Chemicals Private Limited, Delhi

File No. HQRPRCAPPLY00001986AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Waiver of Procedural requirement as per HBP

Applicant Statement: The firm has stated as below:

The lapse on our part is purely procedural, without any mala fide intention. The substantive objective of the Advance Authorisation Scheme has been fully met, as exports have been duly carried out against the duty-free imports. Regularise the exports made beyond the EOP under SB No. 3420548 dated 10.08.2022 and 5719967 dated 25.11.2022, by allowing them to be counted towards fulfilment of the Export Obligation; permit closure/redemption of the subject advance authorisation no 0511000424 dated 28.12.2020, considering that we have fully completed the Export Obligation.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 75 M/s. Shivalik Bimetal Controls Ltd, New Delhi

File No. HQRPRCAPPLY00001987AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511018616 Dated 22.05.2023

Applicant Statement: The firm has stated as below:

M/s Shivalik Bimetal Controls Limited, are manufacturers of Thermostatic Bimetal/Trimetal Strips and Parts, as well as EB Welded Shunt Strips and Parts. Our products are exported to several European countries, including Italy, France, Poland, and the United Kingdom, in addition to the USA, Germany, and various other markets worldwide. We have been issued Advance Authorization No. 0511018616 dated 22/05/2023, for the export of Thermostatic Bimetal/Trimetal Strips against orders from our global customers. The production of these strips requires highly specialized and precision-driven manufacturing processes. Additionally, the raw materials used specific Ferro Nickel (Ni/Fe) alloys are not manufactured in India and are supplied by only a few global manufacturers (approximately 5-6 worldwide). These materials are produced exclusively against our customized orders, adhering to precise technical specifications. Given the extended lead time for manufacturing and shipment via sea freight, we must place procurement orders at least 3-4 months in advance. Moreover, considering a minimum transit time of two months, we are required to maintain an inventory buffer of at least two months to ensure uninterrupted supply and fulfilment of global customer demand. Over the past year, the global economy has been significantly impacted by multiple geopolitical and economic disruptions, including Tariff?s imposed by the United States, the Russia-Ukraine conflict, China's economic policies, and the Israel-Gaza conflict. These factors have contributed to a recessionary environment, leading to order deferments and realignment of delivery schedules. The Tariff?s imposed by the United States in particular have rendered the European market uncertain. Consequently, we were unable to fulfill our export obligations under the aforesaid Advance License within the originally stipulated timeframe. With the global business environment now showing signs of recovery, we anticipate increased demand from the upcoming Year, which will enable us to meet our pending export commitments within the extended period. In light of the above, we respectfully request an extension of the export obligation period under the aforementioned Advance Authorization for an additional Twelve months.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 22.05.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 76 M/s. Sadha Exports, Kerala

File No. HQRPRCAPPLY00001989AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 1011001306 Dated 16.08.2022

Applicant Statement: The firm has stated as below:

We bring your kind attention to AA No. 1011001306 dated 16.08.2022. We had taken 2nd EOP Extension to fulfil the balance Export Obligation quantity at the stipulated period. Regrettably our company suffered a devastating fire accident on 03.11.2024 (Fire accident report from the authorities attached herewith) that resulted the complete loss of our cashew stock. Despite our best efforts to salvage the goods, the entire shipment was destroyed. Due to the unforeseen circumstance we are facing significant financial difficulties and are unable to export the balance quantity. After that we are processed the cashew kernels and exported the quantity on Shipping Bill No. 2043681 dated 22.05.2025 and the same time the second extended validity of the AA is expired. Therefore we request you to kindly allow further six months EOP extension upto 16.08.2025, that will cover our export to fulfil the export obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 16.08.2025 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 77 M/s. Shyamli Export

File No. HQRPRCAPPLY00001991AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorization No. 0411001780 Dated 08.11.2021

Applicant Statement: The firm has stated as below:

Request for Extension in Export Obligation period of Advance Authorization - On completion of import of raw materials against the said authorization and on fulfilment of Export obligation to certain extent, the buyer was cancelled the purchase order due to some financial crisis at their end - Product is only highly consumable in USA due to the trade conflict -We have struggled to get the current export order for TABLE MAT which is very rare to get the orders

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case and seek a detailed report from the RA.

Case No. 78 M/s. Zeeco India Private Limited

File No. HQRPRCAPPLY00002002AM27

Meeting No..02AM27 held on 11.06.2026

Subject. Request to Open Online Portal for Reply to Norms Committee NC-2

Applicant Statement: The firm has stated as below:

Request to Open Online Portal for Reply to Norms Committee (NC-2) Respected Sir, We request you to kindly open the online portal for submitting our reply to the Norms Committee (NC-2). We are prepared with all required documents and clarifications, and the portal access is needed to complete the submission within the stipulated time

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 79 M/s. Isgec Heavy Engineering Limited, Noida

File No. HQRPRCAPPLY00002009AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. The Norms Committee has rejected our case; therefore, we request that the case be reopened for the Fixation of Norms against Advance Authorisation No. 0511001924 Dated 24.03.2021

Applicant Statement: The firm has stated as below:

We undertake to confirm that the Export compliance has already been done in most of the cases and payment is also realized in foreign currency. However, due to change in person handling advance authorisation and norms fixation matters were initially unaware of the status of the Norms Committee on our cases, as soon as the issue came to our notice we immediately submitted the replies for all the pending cases to the DGFT, Udyog Bhawan, New Delhi and have been actively following you up for the opening of the Fixation of Adhoc Norms copy of our request letter attached herewith for your kind perusal and needful please

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 80 M/s. Isgec Heavy Engineering Limited, Noida

File No. HQRPRCAPPLY00002010AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. The Norms Committee has rejected our case; therefore, we request that the case be reopened for the Fixation of Norms against Advance Authorisation No. 0511015085.

Applicant Statement: The firm has stated as below:

We undertake to confirm that the Export compliance has already been done in most of the cases and payment is also realized in foreign currency. However, due to change in person handling advance authorisation and norms fixation matters were initially unaware of the status of the Norms Committee on our cases, as soon as the issue came to our notice we immediately submitted the replies for all the pending cases to the DGFT, Udyog Bhawan, New Delhi and have been actively following you up for the opening of the Fixation of Adhoc Norms copy of our request letter attached herewith for your kind perusal and needful please

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 81 M/s. Isgec Heavy Engineering Limited, Noida

File No. HQRPRCAPPLY00002013AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. The Norms Committee has rejected our case; therefore, we request that the case be reopened for the Fixation of Norms against Advance Authorisation No. 0511015072 Dated 29.09.2022

Applicant Statement: The firm has stated as below:

We undertake to confirm that the Export compliance has already been done in most of the cases and payment is also realized in foreign currency. However, due to change in person handling advance authorisation and norms fixation matters were initially unaware of the status of the Norms Committee on our cases, as soon as the issue came to our notice we immediately submitted the replies for all the pending cases to the DGFT, Udyog Bhawan, New Delhi and have been actively following you up for the opening of the Fixation of Adhoc Norms copy of our request letter attached herewith for your kind perusal and needful please

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 82 M/s. Ceat Limited, Mumbai

File No. HQRPRCAPPLY00002015AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Review of Norms fixation against Advance Authorisation No. 0311010115 Dated 05.01.2022, 0311019216 Dated 15.11.2022 0311019299 Dated 17.11.2022 , 0311020256 Dated 26.12.2022 , 0311021024 Dated 30.01.2023 , 0311017366 Dated 22.08.2022.

Applicant Statement: The firm has stated as below:

we want to inform you that we have availed all advance licenses from RA, Mumbai. Also norms has been fixed by norms committee with reduce the raw material qty. we come to know at the time of redemption application that some product has been reduced by norms committee which is not acceptable by us. our staff forget to submit review application within time period. this is first time. we request you to kindly condone the delay of review application.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 83 M/s. Surendra Saddlery, Uttar Pradesh

File No. HQRPRCAPPLY00002019AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0611000856 Dated 02.11.2021

Applicant Statement: The firm has stated as below:

Due to the slow demand for our products in the foreign market and the sluggish international economy, we were unable to fulfill the export obligation within the initial and extended EOP periods. The demand was particularly low, and our buyer was not in a position to place further orders. However, we are pleased to inform you that our buyer has now placed additional orders, and we will complete the balance export during the extended period with the orders currently in hand.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 84 M/s. Isgec Heavy Engineering Limited, Noida

File No. HQRPRCAPPLY00002030AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. The Norms Committee has rejected our case; therefore, we request that the case be reopened for the Fixation of Norms against Advance Authorisation No. 0510415975 Dated 24.11.2020

Applicant Statement: The firm has stated as below:

We undertake to confirm that the Export compliance has already been done in most of the cases and payment is also realized in foreign currency. However, due to change in person handling advance authorisation and norms fixation matters were initially unaware of the status of the Norms Committee on our cases, as soon as the issue came to our notice we immediately submitted the replies for all the pending cases to the DGFT, Udyog Bhawan, New Delhi and have been actively following you up for the opening of the Fixation of Adhoc Norms copy of our request letter attached herewith for your kind perusal and needful please

Decision: The Committee went through the statement~~s~~ made by the

firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 85 M/s. Parvati Organizers Private Limited, Surat

File No. HQRPRCAPPLY00002036AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 5230012119 Dated 08.07.2013, 5230012917 Dated 18.11.2013

Applicant Statement: The firm has stated as below:

With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from DGFT, Surat. The said licenses were valid till 07.07.2019 & 17.11.2019 as mentioned in table below. We imported the said Capital Goods under EPCG considering very good export market and succeeded to certain extent wherein we were able to fulfill export as mentioned in table but due to covid pandemic which came in March 2020 all the market was hampered and the conditions got reversed ,we became dependent on domestic sales and also faced difficulties as market took period of more than 3 years to get back to normal. Further the operations manager who was was handling all work related to license also left the job, so we were completely unaware about the fact that our export obligation is still pending. As soon as we came to know , we immediately approached to DGFT from where we came to know about PRC. Now as we started exploring export market , we got few enquiries and which also got converted in current year and we have received orders from them . Attached Copy of order for your reference. Attached ANF 5B self attested, wherein amount of EO fulfilled is mentioned. Now if we get relief from DGFT in terms of extension of 6 months from the date of endorsement , we will be able to fulfill the pending export obligation as mentioned in below table. Thereafter, we request your good office to kindly extend the EOP for further 6 months from current date of approval, so that we can fulfil the export obligation and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230012119 dated 08.07.2013 and 5230012917 dated 18.11.2013 for a period upto 08.07.2025 and 18.11.2025 respectively for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 86 M/s. Syndicate Innovations International Limited

File No. HQRPRCAPPLY00002044AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Second re-validation of Import Authorization No. 0519244138 dated 23.10.2020

Applicant Statement: The firm has stated as below:

We are in the business of manufacturing of firearms which are exported and supplied to Sports Persons/Institutions/Licenced Organizations etc. in India. For manufacturing the goods, we require import of parts and obtain Import License from the DGFT. The said License could not be utilized during its validity period because of the following reasons: 1) Import consignment made in June 2022 against the valid/live License issued to us was withheld/not released due to inter-ministerial confusion. This caused lots of hardships to us on account of stoppage of supply chain, stoppage of manufacturing activities for want of the components and blocked of working capital. 2) We collapsed financially as we were not allowed any imports of components against the live/valid licenses due to Advisory from customs/Ministries, even for the Orders placed to the Overseas supplier with advance payment and had to request the supplier not to supply the ordered goods. 3) We pleaded all the authorities, time and again, for helping us to come out of this problem as our manufacturing activities came to a standstill and the employees were sitting idle. However, we didn't receive any resolution to our problem. We were forced to file a Writ Petition WPC 10143/2022 on 30.06.2022 in the Honourable Delhi High Court against Customs/DGFT/Delhi Police and Ministry of Home Affairs which was passed in our favour. 4) Due to appeal against said order of WP, LPA was filed. After two years the Division Bench of Delhi High Court decided the case in our favour as per the attached Judgement and dismissed appeal. Same was taken in SLP in Supreme Court and again dismissed in our favour. 5) You will kindly appreciate that the Licenses were Live at the time when we were not allowed for further import and when we filed WP in the High Court. The Licenses expired during the course of proceedings of the Writ Petition 6) After receiving the final orders, we requested the DGFT for revalidating our license, which expired without any fault on our part. However, we have been advised to approach PRC in the matter. 7) Sir, our company has suffered heavily financially due to prolonged legal battle. It may be noted that we still have advances with our suppliers against ORM No. ORM0005220725133 dt. 01.07.2022 & ORM0031220743710 dt. 22.08.2022 with our contractual obligations to import parts as ordered. As per RBI guidelines we must get these ORMs knocked off against imports which are stuck due to non-renewal of our license. It may be noted that these articles also require export permit from exporting country which takes up to 10 months. Therefore, we request for revalidation of this license for 12 months from the date of revalidation. We humbly request that we may be given Personal Hearing to explain the entire case in person to facilitate you to take a sympathetic view in granting Revalidation of the Licenses.

The directions of Hon’ble High of Delhi were seen. Further, comments of PC-2 Division were also seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed to grant re-validation of Import Authorization for a period of 09 months and 21 days from date of endorsement i.e. upto 01.04.2027, subject to payment of composition fees as per the policy provisions.

Case No. 87 M/s. Acutaas Chemicals Limited, Gujarat

File No. HQRPRCAPPLY00002046AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 5211001058 Dated 27.07.2021

Applicant Statement: The firm has stated as below:

The Advance Authorisation Licence No. 5211001058 dtd. 27/07/2021 was issued to us for an export obligation of 500 MT with a corresponding FOB value of US$ 1050000/-. Against this, we have already fulfilled a substantial portion of the obligation in both quantity and value terms, as detailed below. We respectfully submit that we have already fulfilled 91.28% of the export obligation and achieved Value Addition (VA) of 262.70%, by exporting 456.4 MT out of the required 500 MT within the stipulated period. We have successfully completed most of the export orders that were received earlier. However, some customers cancelled their export orders, and there has been an unexpected delay in the intake of products by certain buyers. This delay is primarily due to the uncertainty surrounding the United States duty structure, which has arisen following recent policy changes implemented by the new U.S. Government. These revisions in import duties have affected order flow and shipment timelines for exporters in India, including our company. At present, we have procured sufficient new export orders from alternate buyers to fulfil the remaining export obligation. Copies of the purchase orders are enclosed herewith for your ready reference. In view of the above factual position and the genuine hardship faced by us, we humbly request the Committee to kindly grant a further extension of six months, from the date of issuance of the Minutes of Meeting, to enable us to complete the balance export obligation. We are willing to pay the applicable composition fee for the said extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 27.07.2025 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 88 M/s. Acutaas Chemicals Limited, Gujarat

File No. HQRPRCAPPLY00002047AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 5211004256 Dated 23.02.2023

Applicant Statement: The firm has stated as below:

We wish to inform you that we had fulfilled 55.11% export obligation & VA 72.25% (i.e. 10450 Kgs out of 18963.75 Kgs qty.) in quantity & Value terms in the stipulated period allowed. We had completed most of the export orders received in hand. However, some of the customers was cancelled the export orders. Though, there has been an unexpected delay in the intake of products by our customer, which is directly linked to the uncertainty surrounding the United States duty structure. This issue stems from the recent change in the U.S. Government, which has introduced policy revisions affecting duties on imported goods from various countries, including India. Now, we have sufficient new export orders from other buyers on hand to fulfil our balance export obligation. Attached herewith copy of Purchase orders for your ready reference. In view of the above factual position and genuine hardship faced by us, we would request the committee to grant us further extension period of 6 months from the issuance of minutes of meeting to complete the balance export obligation. We are ready to pay the appropriate composition fees for such extension.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 23.08.2026, subject to payment of composition fees as per the policy provisions.

Case No. 89 M/s. Fruzyme Biotech India Private Limited

File No. HQRPRCAPPLY00002066AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance Authorization (AA) No. – 3211004657 Dated 30.01.2023

Applicant Statement: The firm has stated as below:

With reference to the advance authorization no. 3211004657 / 30.03.2023, we completed part of the export obligation and not able to complete the balance part of the export obligation because of order cancellation from the buyer. Now we are searching for the new buyer for exporting the balance obligation qty, but still we are not able to find out the buyer. We already got the EOP extension two more times in the RA Coimbatore (Which we got extension upto 30.09.2025) and still we are not able to complete our balance export obligation. We request you to grand for another one year of EOP extension ie up to 30.09.2026 for fulfilling the balance export obligation. For that purpose herewith we attached the following documents 1. ANF 4F duly certified by CA 2. Copy of Bill of entries 3. Copy of Shipping bills 4. Copy of the license 5. Self Declaration for the unutilized import materials We request you to kindly give us the EOP extension up to 18.11.2025 (One year) for completing the balance export obligation

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 30.09.2026, subject to payment of composition fees as per the policy provisions .

Case No. 90 M/s. Vera Display and Storage Products Private Limited

File No. HQRPRCAPPLY00002152AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period under EPCG Authorization No. -

1030003282 Dated 20.02.2017

Applicant Statement: The firm has stated as below:

We have obtained an EPCG Authorization No.1030003282 dt.20.02.2017. Due to the suspended of operation due to COVID nearly two years till 2022 our factory has closed. Subsequently the after math of COVID all over the world has changed drastically the pattern of consumption of durable goods like furniture made of steel and aluminium which was the export product and was on the Authroization

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above EPCG Authorization for a period upto 11.06.2028, subject to payment of composition fees as per the policy provisions .

Case No. 91 M/s. Srinath Ji Exports, Moradabad

File No. HQRPRCAPPLY00002180AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511004759 Dated 16.09.2021

Applicant Statement: The firm has stated as below:

New order received for relevant product, so pl allow us extension so that we can do export of balance quantity. at present we are doing exports of this items regularly. we have fullfilled eo in terms of value but shotage in terms of qty. against this authorisation. at that time (during validity of authorisation) order was cancelled by the foreign buyers.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 92 M/s. Som Distilleries and Breweries Limited, Bhopal

File No. HQRPRCAPPLY00002192AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 5611001444 Dated 30.12.2022

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to November 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 93 M/s. Som Distilleries and Breweries Limited, Bhopal

File No. HQRPRCAPPLY00002194AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 5611001461 Dated 09.01.2023

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to Novenmber 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitnment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions and and condition that the case has not been adjudicated.

Case No. 94 M/s. Som Distilleries and Breweries Limited

File No. HQRPRCAPPLY00002208AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance AuthorizationNo. - 5611001792 Dated 27.04.2023

Applicant Statement: The firm has stated as below:

The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulflling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitnment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required. Thanking you in anticipation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 31.08.2026, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 95 M/s. Som Distilleries and Breweries Limited

File No. HQRPRCAPPLY00002213AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance Authorization No. – 5611001888 Dated 19.05.2023

Applicant Statement: The firm has stated as below:

The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfllling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions and and condition that the case has not been adjudicated.

Case No. 96 M/s. Som Distilleries and Breweries Limited

File No. HQRPRCAPPLY00002220AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance Authorisation No. – 5611001897 Dated 22.05.2023

Applicant Statement: The firm has stated as below:

The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfllling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitnment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions and and condition that the case has not been adjudicated.

Case No. 97 M/s. Som Distilleries and Breweries Limited

File No. HQRPRCAPPLY00002224AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Under Advance Authorization No. – 5611001914 Dated 26.05.2023

Applicant Statement: The firm has stated as below:

The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitnment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 98 M/s. Shibaam Polymers, Bangalore

File No. HQRPRCAPPLY00002236AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0710115522 Dated 03.10.2019

Applicant Statement: The firm has stated as below:

This is with respect to the above-mentioned advance authorization details, we wish to inform you that we have imported the raw materials to the extent of 150 Metric Tons. However, we have made the exports to the extent of 97.735 Metric Tons within the actual and extended EO period. And the balance 43.209 Metric Tons were exported beyond the extended EO Period bearing SB nos 9634474 Dated 12.04.2022, 4126386 Dated 18.09.2024, 4697472 Dated 09.10.2024, 5206049 Dated 28.10.2024, 5291076 Dated 30.10.2024 & 5366385 Dated 05.11.2024. The total exports made against the above said authorization is 140.944 Metric Tons instead of 142.86 Metric Tons as endorsed in the Advance Authorization. And further there is a balance exports to be made is 1.916 Metric Tons. And proportionately the excess raw materials available in our factory is 2.01 Metric Tons. In light of the above, we pray before the chairman of the committee and respected members to grant us extension from 03/04/2022 to 30/11/2024 in order to regularize the exports made beyond the extended EO period. And for the balance exports of 1.916 Metric Tons, we pray before the chairman of the committee and respected members to grant us Further extension of 3 Months from the date of PRC Decision and enable us the complete the balance export obligation. Kindly acknowledge the above submission and grant us the approval and enable us to fulfil the balance export obligation and submit the application for EODC at RA Bangalore.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 99 M/s. Finster Black Private Limited, Mumbai

File No. HQRPRCAPPLY00002241AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of Authorization/Certificate against Advance Authorization No. 0311029752 Dated 29.12.2023

Applicant Statement: The firm has stated as below:

We would like to submit this request with reference to our Import Advance Authorization No. 0311029752 dated : 29/12/2023 , issued in favor of M/s FINSTER BLACK PRIVATE LIMITED for import of raw material (Import of used rubber tyre s with one cut in bead wire). Due to unavoidable circumstances beyond our control, we were unable to complete the import of the said raw material within the original validity period of the authorization. The delay occurred primarily due to [briefly mention genuine reasons such as market disruption, supply chain issues, delayed production planning, logistics constraints, force majeure, etc.], which impacted our procurement schedule. In view of the above facts and circumstances, we humbly request your good office to kindly grant revalidation of import validity / allow import of the raw material against the said authorization, considering that the export obligation has already been fulfilled and no revenue loss to the Government is involved. We request your kind consideration of our case and a favorable decision.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 100 M/s. Aurochem Pharmaceuticals India Private Limited

File No. HQRPRCAPPLY00002251AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance Authorisation No. 0311028672 Dated 10.11.2023

Applicant Statement: The firm has stated as below:

Application for grant of export obligation extension till 30.11.2025 in respect of advance license no 0311028672 dt 10.11.2023 With reference to the subject mentioned above, we are pleased to submit our application for grant of Export Obligation (EO) extension till 30.11.2025 as one of the export shipping bill was made under free shipping bill hence there is delay in export obligation. we request you to regularized export made out side the extended validity period and grant us EO Extension till 30.11.2025. kindly do the needful so that we can get the license closed from RLA

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 30.11.2025 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 101 M/s. Gujarat Dyestuff Industries Private Limited

File No. HQRPRCAPPLY00002253AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance Authorization No. – 0811006115 Dated 26.09.2022

Applicant Statement: The firm has stated as below:

Request for 3rd eop extension against advance authorisation original f.no. 08ax04001014am23 authorisation no. 0811006115 dt. 26.09.2022 respected sir, with reference to the above-mentioned advance authorisation, we hereby submit our request for grant of the 3rd extension of export obligation period (eop). We have already availed two eop extensions, the details are as under:1st eop extension approved up to 26.09.2024 vide f. No. 08aj04003874am252nd eop extension approved up to 26.03.2025 vide f. No. 08aj04005777am25 export performance details:total export quantity: 400,000 kgexport made: 208,552.900 kg (52.13%)export made in fee/usdusd 364,808.42 eo achieved43.77% net content-wise export details:ldpe/lldpe granules: net content60,000 kg export made31,282.935 kg (52.13%)polypropylene granules: net content340,000 kg export made177,269.965 kg (52.13%) import details:ldpe/lldpe granules: no import made (nil)polypropylene granules: imports completedusd 385,383.60 (61.70%) in view of the above, we kindly request you to grant the 3rd eop extension to enable us to fulfil the remaining export obligation. We assure you that we shall take all necessary steps to complete the balance export obligation within the extended period, if granted.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 26.09.2026, subject to payment of composition fees as per the policy provisions.

Case No. 102 M/s. Amphenol Omniconnect India Private Limited

File No. HQRPRCAPPLY00002269AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Under Advance Authorization No – 0411005047 Dated 13.03.2023

Applicant Statement: The firm has stated as below:

We are a 3 star export house certificate holder and exporting electronic components. We made about 48% of imports allowed in this authorization As stated, ur overseas buyer had asked us to defer the exports due to sluggish market situation and hence we could not export within the stipulated period. Now, our buyer asked us to send the same and hence we require this export obligation extension. We need time till 31.12.2026 to process and export.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to defer the case and to seek a detailed report from RA.

Case No. 103 M/s. Amphenol Omniconnect India Private Limited

File No. HQRPRCAPPLY00002270AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOPUnder Advance Authorization No – 0411005046 Dated 13.03.2023

Applicant Statement: The firm has stated as below:

We are a 3 star export house certificate holder and exporting electronic components. We made about 40% of imports allowed in this authorization As stated, ur overseas buyer had asked us to defer the exports due to sluggish market situation and hence we could not export within the stipulated period. Now, our buyer asked us to send the same and hence we require this export obligation extension. We need time till 31.12.2026 to process and export.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to defer the case and to seek a detailed report from RA.

Case No. 104 M/s. Amphenol Omniconnect India Private Limited

File No. HQRPRCAPPLY00002271AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOPUnder Advance AuthorizationNo. - 0411005037 Dated 10.03.2023

Applicant Statement: The firm has stated as below:

We are a 3 star export house certificate holder and exporting electronic components. We made about 63% of imports allowed in this authorization and also completed about 55% of corresponding export obligation As stated, our overseas buyer had asked us to defer the exports due to sluggish market situation and hence we could not export the balance within the stipulated period. Now, our buyer asked us to send the same and hence we require this export obligation extension. We need time till 31.12.2026 to process and export

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to defer the case and to seek a detailed report from RA.

Case No. 105 M/s. Essen Speciality Films Limited

File No. HQRPRCAPPLY00002275AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOPUnder Advance AuthorizationNo. - 2411002549 Dated 14.07.2023

Applicant Statement: The firm has stated as below:

Request for 3rd EOP extension against advance authorisation original f.no. 24ax04000060am24 authorisation no. 2411002549 dt. 14.07.2023 Respected Sir, With reference to the above-mentioned Advance Authorisation, we hereby submit our request for grant of the 3rd Extension of Export Obligation Period (EOP). We have already availed two EOP extensions, the details are as under: 1st EOP Extension approved up to 14.07.2025 vide F. No. 24AJ04000528AM26 2nd EOP Extension approved up to 14.01.2026 vide F. No. 24AJ04000532AM26 Import Details: PP Granules: Imports made 150 MT (80%) Elastomer Polymer: No import Made (NIL) The total import quantity as per the Authorisation is 187.687 MT. However, the Norms Committee (NC) approved a quantity of 156 MT, against which we have imported 150 MT. On a proportionate basis, the required export obligation works out to 221 MT. In view of the above, we kindly request you to grant the 3rd Extension of the Export Obligation Period to enable us to fulfil the remaining export obligation. We are a Two Star Export House and assure you that we shall take all necessary steps to complete the balance export obligation within the extended period, if granted.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions and provided that the case has n ot been adjudicated.

Case No. 106 M/s. Asian Tire Factory Limited

File No. HQRPRCAPPLY00002375AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation against Target Plus Authorization No. 0524217340 dated 01.08.2023

Applicant Statement: The firm has stated as below:

We hereby submit that the said scrip was initially issued with an incorrect IEC number and incorrect port code, which rendered it unusable. The discrepancy was duly brought to the notice of the concerned authorities and subsequently rectified through prescribed procedure. However, due to this error, approximately two months were lost, during which the scrip could not be utilised. Further, in order to establish the genuineness of the rectification, the Customs authorities issued a confirmation letter and also sent confirmation emails. Despite several reminders from our end, no response was received for a prolonged period, causing further delay which was entirely beyond our control. Due to continued non-response, we were constrained to file a grievance on the CPGRAMS portal on 08 11.2024 (copy enclosed). The said Scrip was thereafter registered on 03.01 2025. Thus, due to cumulative procedural delays, resulting in an overall delay of approximately one year and four months which was entirely beyond our control and without any fault or negligence on our part. After resolution of the above issues, we were able to arrange imports and utilised the scrip to the extent of Rs. 16,17,4631- in May 2025. However, an amount of Rs.21,09,1501- remains unutilised. We submit that it was not practically feasible to import and utilize the remaining value within the residual validity of only two months, particularly since the scrip is restricted for import of capital goods only, which requires longer procurement cycles and planning.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 107 M/s. Piyush Prints, Surat

File No. HQRPRCAPPLY00002981AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of Total EO Period against EPCG Authorization No. 5230019643 Dated 19.02.2016

Applicant Statement: The firm has stated as below:

We are writing to request an extension of our EPCG license NO 523018650, which could not be fulfilled within the valid period due to unforeseen financial constraints faced by our company.Due to severe financial difficulties, our company was unable to fulfill the export obligations within the stipulated timeframe. Despite our best efforts, we faced significant challenges that hindered our ability to export as planned. We kindly request the PRC to consider our application for an extension of the EPCG license(s), allowing us to fulfill our export obligations and maintain the benefits availed under the EPCG scheme.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions.

Case No. 108 M/s. Parijat Industries India Limited

File No. HQRPRCAPPLY00003428AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511014815 Dated 14.09.2022

Applicant Statement: The firm has stated as below:

We are a manufacturer and exporters of Agrochemicals & Allied Products viz Insecticides, Herbicides, Fungicides, etc and our manufacturing units are in Ambala/Haryana and Vadodara/ Gujarat. We have imported raw material under above said Advance License. The Export Obligation under license is yet to fulfilled by us. Due to after effect of Covid-19 pandemic and unexpected current market situation, export orders for this commodity is not received timely, so fulfilment of our export obligation is still pending now. As per CIB certificate, Export item under license cannot be use domestically, it is meant for export only. Due to above circumstances, applicable imported goods are lying with us. We have also received an export order which will be execute by Oct 2025. Our export products are seasonal products and specific to crops which depends on country-to-country weather condition also. We have obtained EOP of 1st & 2nd also which was valid up to 14-Mar-25. In view of the above, we hereby request you to allow us extension period for at least one year i.e. up to 14.03.2026. to fulfil remaining export obligations under the said license. Also, we request you to allow us waiver of the composition fee also for the further application of export obligation period extension from RA office. We have already in a financial burden to full fill this compliance. May we request you to please accept our request and allow us some more time to try and grab orders, so that we can fulfil export obligation under said license.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 14.03.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 109 M/s. Magsons Exports

File No. HQRPRCAPPLY00003429AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511023048 Dated 04.01.2024

Applicant Statement: The firm has stated as below:

Adv lic no: 0511023048 dated 04-012024 be no:9613478 dated 11.01.2024 and be no 9613587 dated 11.01.2024 -imported13663.250 sqmtrs but exported 8226.12 sqmtrs." that unutilised imported material procured are available with us. we have fulfilled export obligation in full against be no 9613587 but due to revised orders /rejections we have to export the same immediately.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 31.05.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 110 M/s. Reflexions Narayani Impex Private Limited

File No. HQRPRCAPPLY00003430AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization/Certificate against Advance Authorisation No. 0211002759 Dated 27.07.2022

Applicant Statement: The firm has stated as below:

This is regarding our pending case of Reflexions Narayani Impex Pvt. Ltd. for Ad hoc Norms fixation under hqs File No. HQRNORMAPPLY00002302AM23 against Advance Authorization No. 0211002759 dated 27.07.2022 issued under RA File No. 02AX04000229AM23. The case was rejected vide NC Meeting No. NC/5/MEET/MAY/202324/6 dated 23.05.2023 (Case no. 30/NC/5/MEET/MAY/202324/6) for non-submission of CAD-CAM details of export items, specifications, GSM of import, reason to mention finished leather twice in net import content and indigenous inputs, and width of lining material. At the relevant time, production and export of the items were actively underway. The required CAD-CAM drawings, technical specifications, and GSM certifications were dispersed across multiple designers, job workers, and vendors, and were not centrally compiled in the prescribed format. Simultaneously, the company faced unexpected attrition of key technical and compliance personnel responsible for DGFT documentation, resulting in administrative disruption and delay in consolidation of the detailed data sought by the Norms Committee. Further, since the Export Obligation period remained valid for 18 months, the company was under a bona fide belief that deficiencies could be rectified upon completion of exports and compilation of complete technical records. Due to lack of professional guidance at that stage regarding the statutory requirement of filing a Review Application within one year and the prerequisite of seeking condonation through PRC, the timeline inadvertently lapsed. The delay was neither wilful nor deliberate but arose from genuine procedural misunderstanding and operational constraints. The applicant has always intended to comply fully and is now in possession of all requisite technical details and documents. In the interest of natural justice and to avoid disproportionate hardship, it is respectfully prayed that the delay be condoned under Para 2.59 of FTP 2023 and the online portal be enabled to allow filing of the Review Application.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 111 M/s. Reflexions Narayani Impex Private Limited

File No. HQRPRCAPPLY00003431AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization/Certificate against Advance Authorisation No. 0211000846 Dated 22.06.2021

Applicant Statement: The firm has stated as below:

This is regarding our pending case of Reflexions Narayani Impex Pvt.

Ltd. for Ad hoc Norms fixation under HQs File No. HQRNORMAPPLY00121879AM22 against Advance Authorization No. 0211000846 dated 22.06.2021 issued under RA File No. 02AA04007593AM22. The case was rejected vide NC Meeting No. NC/5/MEET/Apr/202223/3 dated 07.06.2022 (Case no. 42/ NC/5/MEET/APR/202223/3) for non-submission of CAD-CAM details of export items, specifications, GSM of import and indigenous inputs, and width of lining material. At the relevant time, production and export of the items were actively underway. The required CAD-CAM drawings, technical specifications, and GSM certifications were dispersed across multiple designers, job workers, and vendors, and were not centrally compiled in the prescribed format. Simultaneously, the company faced unexpected attrition of key technical and compliance personnel responsible for DGFT documentation, resulting in administrative disruption and delay in consolidation of the detailed data sought by the Norms Committee. Further, since the Export Obligation period remained valid for 18 months, the company was under a bona fide belief that deficiencies could be rectified upon completion of exports and compilation of complete technical records. Due to lack of professional guidance at that stage regarding the statutory requirement of filing a Review Application within one year and the prerequisite of seeking condonation through PRC, the timeline inadvertently lapsed. The delay was neither wilful nor deliberate but arose from genuine procedural misunderstanding and operational constraints. The applicant has always intended to comply fully and is now in possession of all requisite technical details and documents. In the interest of natural justice and to avoid disproportionate hardship, it is respectfully prayed that the delay be condoned under Para 2.59 of FTP 2023 and the online portal be enabled to allow filing of the Review Application.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 112 M/s. Reflexions Narayani Impex Private Limited

File No. HQRPRCAPPLY00003432AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization/Certificate against Advance Authorisation No. 0211001033 Dated 05.08.2021

Applicant Statement: The firm has stated as below:

This is regarding our pending case of Reflexions Narayani Impex Pvt. Ltd. for Ad hoc Norms fixation under HQs File No. HQRNORMAPPLY00154477AM22 against Advance Authorization No. 0211001033 dated 05.08.2021 issued under RA File No. 02AA04016710AM22. The case was rejected vide NC Meeting No. NC/5/MEET/Apr/202223/3 dated 07.06.2022 (Case no. 88/NC/5/MEET/Apr/202223/3) for non-submission of CAD-CAM details of export items, specifications, GSM of import and indigenous inputs, and width of lining material. At the relevant time, production and export of the items were actively underway. The required CAD-CAM drawings, technical specifications, and GSM certifications were dispersed across multiple designers, job workers, and vendors, and were not centrally compiled in the prescribed format. Simultaneously, the company faced unexpected attrition of key technical and compliance personnel responsible for DGFT documentation, resulting in administrative disruption and delay in consolidation of the detailed data sought by the Norms Committee. Further, since the Export Obligation period remained valid for 18 months, the company was under a bona fide belief that deficiencies could be rectified upon completion of exports and compilation of complete technical records. Due to lack of professional guidance at that stage regarding the statutory requirement of filing a Review Application within one year and the prerequisite of seeking condonation through PRC, the timeline inadvertently lapsed. The delay was neither wilful nor deliberate but arose from genuine procedural misunderstanding and operational constraints. The applicant has always intended to comply fully and is now in possession of all requisite technical details and documents. In the interest of natural justice and to avoid disproportionate hardship, it is respectfully prayed that the delay be condoned under Para 2.59 of FTP 2023 and the online portal be enabled to allow filing of the Review Application.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 113 M/s. Medley Pharmaceuticals Limited

File No. HQRPRCAPPLY00003433AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0311034873 Dated 25.06.2024

Applicant Statement: The firm has stated as below:

The Advance Licence is under PC 9 conditioned. Our 1st EOP extension is valid till 02.02.2026. We have completed 35% of Export Obligation (Statement of Export Import and Declaration Attached). Presently we are having Export Order to complete the Balance export obligation (Order copy attached). We request for 2nd EOP Extension and we are ready to pay the Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for 6 months to complete the Balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 24 months from the date of clearance of each import consignment from Customs Authorities or up to 02.08.2026 whichever is earlier, subject to payment of composition fees as per the policy provisions.

Case No. 114 M/s. Rajshree Polypack Limited

File No. HQRPRCAPPLY00003437AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0311003795 Dated 13.05.2021

Applicant Statement: The firm has stated as below:

Due to internal administrative and operational constraints, we were unable to properly trace, monitor, and follow up the licence-related compliance within the stipulated period. Further, the employee who was exclusively handling the licence compliance left the organization due to serious health issues, which resulted in disruption of internal records, follow-ups, and timely monitoring of Export Obligation requirements. Consequently, the Export Obligation could not be completed within the prescribed time limit

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 13.05.2025 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 115 M/s. Maharashtra Seamless Limited

File No. HQRPRCAPPLY00003440AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511021465 Dated 11.10.2023

Applicant Statement: The firm has stated as below:

Request for Special Extension in Export Obligation period against Advance Authorization Respected Sir / Madam, We, M/s. Maharashtra Seamless Ltd., is flagship company of D.P Jindal Group of companies which is in existence since its establishment in 1988 and is a market leader (both in capacity and product range) in Seamless Steel Line Pipe / Seamless Steel Casing and Tubing / Black Pipe / ERW Steel Casing and OCTG (Oil & Country Tubular Goods). MSL has been exporting its products to almost every nook & corner of the globe since last 30 years with annual exports touching around 100,000 MT / USD 100Million. We have contributed significantly to the national economy, and have always strived to uphold the highest standards of compliance with all relevant regulations and laws. We would like to bring to your kind attention that our Export Obligation remains pending for fulfilment against the Imports made under Advance Authorizations as mentioned below, for the export of SEAMLESS STEEL CASING AND TUBING. Despite availing the Export Period Extension as provided under the Foreign Trade Policy and Procedures, we are still facing challenges in meeting the export obligation. REASON FOR NOT FULFILL THE EXPORT OBLIGATION: Due to unforeseen market conditions, we are facing difficulties in completing the required exports obligation within the stipulated obligation period. The main points as mentioned below: 1.

Despite our best efforts, The global market slowdown in the steel industry has significantly impacted our export performance, as reduced demand from key international markets has resulted in a decline in both volume &sustainable export sales prices, 2. The USA, was a major consumer of ?Seamless Steel Casing & Tubing? from India; however, due to the imposition of ?Section 232 tariff on India,? from 2018 onwards implying 25% duty on Indian products have put us in a great price disadvantage position as compared to other countries having no section 232 on their products., 3. There has been very weak demand for OCTG products over the last two years. 4. Moreover, RussiaUkraine war for last 3 years have disturbed the World Geo political situation to a great extent. 5. The Russia-Ukraine war has disrupted India's steel pipe exports, with supply chain issues, rising raw material costs, and international sanctions on Russia further complicating trade flows and market access. All these factors coupled together have resulted in our lower export volumes in last few years especially which is no match our performance of earlier Years. Due to lower sales volumes, the major affected product is Seamless Steel Casing & Tubing. If need, we can always present our data to prove our point. REQUEST : In light of the above circumstances, we kindly request your esteemed office to grant us a special extension of the export obligation period under the aforementioned authorizations. This extension will provide us with the additional time needed to fulfill our obligations, enabling us to meet our export targets without facing financial or operational setbacks, and continue contributing to India?s export growth. We assure you of our commitment to completing the export obligations at the earliest and adhering to all prescribed norms and conditions. We would be grateful for your kind consideration and approval of this request. We look forward to your continued support and hope the government will assist us during this challenging time by granting a one-year extension to fulfill the Export Obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.04.2027, subject to payment of composition fees as per the policy provisions.

Case No. 116 M/s. Reflexions Narayani Impex Private Limited

File No. HQRPRCAPPLY00003451AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization/Certificate against Advance Authorisation No. 0211003635 Dated 09.01.2023

Applicant Statement: The firm has stated as below:

This is regarding our pending case of Reflexions Narayani Impex Pvt. Ltd. for Ad hoc Norms fixation under HQs File No. HQRNORMAPPLY00005618AM23 against Advance Authorization No. 0211003635 dated 09.01.2023 issued under RA File No. 02AX04000575AM23. The case was rejected vide NC Meeting No. NC/5/MEET/MAY/202324/6 dated 23.05.2023 (Case no. 99/

NC/5/MEET/MAY/202324/6) for non-submission of CAD-CAM details of export items, specifications, GSM of import and indigenous inputs, and width of lining material. At the relevant time, production and export of the items were actively underway. The required CAD-CAM drawings, technical specifications, and GSM certifications were dispersed across multiple designers, job workers, and vendors, and were not centrally compiled in the prescribed format. Simultaneously, the company faced unexpected attrition of key technical and compliance personnel responsible for DGFT documentation, resulting in administrative disruption and delay in consolidation of the detailed data sought by the Norms Committee. Further, since the Export Obligation period remained valid for 18 months, the company was under a bona fide belief that deficiencies could be rectified upon completion of exports and compilation of complete technical records. Due to lack of professional guidance at that stage regarding the statutory requirement of filing a Review Application within one year and the prerequisite of seeking condonation through PRC, the timeline inadvertently lapsed. The delay was neither wilful nor deliberate but arose from genuine procedural misunderstanding and operational constraints. The applicant has always intended to comply fully and is now in possession of all requisite technical details and documents. In the interest of natural justice and to avoid disproportionate hardship, it is respectfully prayed that the delay be condoned under Para 2.59 of FTP 2023 and the online portal be enabled to allow filing of the Review Application.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 117 M/s. Reflexions Narayani Impex Private Limited

File No. HQRPRCAPPLY00003452AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization/Certificate against Advance Authorisation No. 0211001717 Dated 28.12.2021

Applicant Statement: The firm has stated as below:

This is regarding our pending case of Reflexions Narayani Impex Pvt. Ltd. for Ad hoc Norms fixation under HQs File No. HQRNORMAPPLY00299966AM22 against Advance Authorization No. 0211001717 dated 28.12.2021 issued under RA File No. 02AX4000038AM22. The case was rejected vide NC Meeting No. NC/5/MEET/SEP/202223/8 dated 22.09.2022 (Case no. 51/NC/5/MEET/SEP/202223/8) for non-submission of CAD-CAM details of export items, specifications, GSM of import and indigenous inputs, and width of lining material. At the relevant time, production and export of the items were actively underway. The required CAD-CAM drawings, technical specifications, and GSM certifications were dispersed across multiple designers, job workers, and vendors, and were not centrally compiled in the prescribed format. Simultaneously, the company faced unexpected attrition of key technical and compliance personnel responsible for DGFT documentation, resulting in administrative disruption and delay in consolidation of the detailed data sought by the Norms Committee. Further, since the Export Obligation period remained valid for 18 months, the company was under a bona fide belief that deficiencies could be rectified upon completion of exports and compilation of complete technical records. Due to lack of professional guidance at that stage regarding the statutory requirement of filing a Review Application within one year and the prerequisite of seeking condonation through PRC, the timeline inadvertently lapsed. The delay was neither wilful nor deliberate but arose from genuine procedural misunderstanding and operational constraints. The applicant has always intended to comply fully and is now in possession of all requisite technical details and documents. In the interest of natural justice and to avoid disproportionate hardship, it is respectfully prayed that the delay be condoned under Para 2.59 of FTP 2023 and the online portal be enabled to allow filing of the Review Application.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 118 M/s. Reflexions Narayani Impex Private Limited

File No. HQRPRCAPPLY00003453AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization/Certificate against Advance Authorisation No. 0211002014 Dated 23.02.2022

Applicant Statement: The firm has stated as below:

This is regarding our pending case of Reflexions Narayani Impex Pvt. Ltd. for Ad hoc Norms fixation under HQs File No. HQRNORMAPPLY00364954AM22 against Advance Authorization No. 0211002014 dated 23.02.2022 issued under RA File No. 02AX04000159AM22. The case was rejected vide NC Meeting No. NC/5/MEET/NOV/202223/16 dated 23.11.2022 (Case no. 30/NC/5/MEET/NOV/202223/16) for non-submission of CAD-CAM details of export items, specifications, GSM of import and indigenous inputs, and width of lining material. At the relevant time, production and export of the items were actively underway. The required CAD-CAM drawings, technical specifications, and GSM certifications were dispersed across multiple designers, job workers, and vendors, and were not centrally compiled in the prescribed format. Simultaneously, the company faced unexpected attrition of key technical and compliance personnel responsible for DGFT documentation, resulting in administrative disruption and delay in consolidation of the detailed data sought by the Norms Committee. Further, since the Export Obligation period remained valid for 18 months, the company was under a bona fide belief that deficiencies could be rectified upon completion of exports and compilation of complete technical records. Due to lack of professional guidance at that stage regarding the statutory requirement of filing a Review Application within one year and the prerequisite of seeking condonation through PRC, the timeline inadvertently lapsed. The delay was neither wilful nor deliberate but arose from genuine procedural misunderstanding and operational constraints. The applicant has always intended to comply fully and is now in possession of all requisite technical details and documents. In the interest of natural justice and to avoid disproportionate hardship, it is respectfully prayed that the delay be condoned under Para 2.59 of FTP 2023 and the online portal be enabled to allow filing of the Review Application.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 119 M/s. Sri Ayyappan Fine Arts

File No. HQRPRCAPPLY00003464AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 3211005424 Dated 21.08.2023

Applicant Statement: The firm has stated as below:

With reference above advance license no. 3211005424 dt 21/08/2023, we have obtained advance authorisation no. 3211005424 dt 21/08/2023 from jdgft,coimbatore for import of coated board, ldpe" in qty-368738.090 kgs (cif value rs.2,29,81,867.50 usd 274902.72) against export of the 2pe (polycoated) board with ldpe (gsm-100-400) contents of (1) coated board -313105.25 kgs (net weight) with (2) ldpe - 49370.75 kgs (net weight) in qty ?362476.000 kgs(fob value rs.25896780.00 usd 316200.00) issued under file.no.32ax04000298am24 under no-norms repeat basis.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 21.08.2026, subject to payment of composition fees as per the policy provisions

Case No. 120 M/s. Isgec Hitachi Zosen Limited

File No. HQRPRCAPPLY00003468AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511017635 Dated 21.08.2023

Applicant Statement: The firm has stated as below:

Eligibility These are supplies to Project abroad; eligible for EOP co-terminus with contracted duration of project under para 4.40 (b) of HBP reproduced below. We request for extension in EOP till 31-12-2026 which is the revised contracted date of delivery (copies of contracts enclosed). QUOTE PARA 4.40 (b) of Handbook of Procedures In cases of supplies to projects in India under Chapter-7 of FTP or projects abroad, the Export Obligation period shall be co- terminus with contracted duration of the project execution or 18 months whichever is more. UNQUOTE DETAILS OF PROJECT FERTILIZER PROJECT IN NIGERIA Project Name: Stanch Fertilizers Project, Nigeria Location: Liberty Oil & Gas Free Trade Zone, Eastern Obolo, Akwa Ibom State, Nigeria PRODUCTION CAPACITY o Urea: 4,000 tonnes per day (TPD) o Ammonia: 2,300 TPD PROJECT CONSULTANT - KELLOGG BROWN AND ROOT (KBR), USA. BUYER - KELLOGG BROWN AND ROOT (KBR), USA for shipment to Nigeria. (more details of project can be furnished, if so desired). UTILIZATION OF IMPORTED INPUTS AND COMPLETION OF MANUFACTURE WITHIN INITIAL EOP All inputs have already been used in manufacture of equipment. Manufacturing process was completed within initial EOP. Equipment were already inspected by a team of technicians deputed by buyer, and accepted during October/November 2024 within two months of expiry of initial EOP which expired on 6th September 2024. Inspection Notes with photographs are attached. FULL PAYMENT IN FOREIGN EXHANGE ALREADY REALISED 90% of the value of export goods has already been realised in USD in advance, which was linked to various stages of manufacture. E-BRCS are available. With this 90% payment, we have already achieved value addition of 149% (which is far more than value addition of 15% stipulated in Advance Licensing Scheme). Hence, for purposes of advance licensing scheme, full payment has been realised. PROJECT CARGODESIGNED AND MANUFACTURED FOR SPECIFIC FERTILIZER PROJECT IN NIGERIA These are very heavy equipment. Net weight of the export product (single piece) is 842MT, 318MT, 212MT, 58MT etc. These have been manufactured exactly according to drawings of buyer. These are principally designed to perform for this specific project to achieve required parameters. Hence these are tailor made for this project. These are of no use to any other buyer. DELAY BY PROJECT OWNERS Equipment were ready and inspected in October / November 2024, which is within two months of expiry of initial EOP which expired on 6th September 2024. The delay is because site of the project was not ready and there were financial issues with the Owners. Delay in lifting of equipment is attributable solely to project owners. We had completed our obligations within two months of expiry of initial EOP. CONTRACTUALLYEXPORT GOODS ARE DEEMED TO HAVE BEEN DELIVERED TO THE BUYER Terms of delivery in contract are FOB. Ship is to be arranged by buyer. It is very clearly stipulated (by International Chamber of Commerce, London) in Incoterm FOB that if buyer fails to arrange the ship on the given date, the delivery would be treated as ?completed?; and subsequently, the goods remain at the risk and cost of buyer. With 90% payment already made by you, title in the goods belong to buyer, risk is also passed, due to buyer?s failure to arrange ship. Although the goods physically lie at our factory, but, contractully, goods are property of the buyer, and we will load the goods onboard, when ship is arranged by buyer. Of course, under FTP, we have to file shipping bill, obtain LEO. This will take time. For this, we have approached PRC to grant extension. VERIFICATION If so desired, equipment can be verified at our plant to satisfy that imported inputs are used, equipment complete in all respects are lying at our plant, ready for export PERSONAL HEARING Kindly grant personal hearing so as to explain in more details eligibility for EOP co-terminus with contracted duration of the project.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 31.12.2026, subject to payment of composition fees as per the policy provisions.

Case No. 121 M/s. Laguna Clothing Private Limited

File No. HQRPRCAPPLY00003471AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0711003503 Dated 22.03.2022.

Applicant Statement: The firm has stated as below:

This is with respect to the above-mentioned special advance authorization. We would like to inform you that the actual EO period of the authorization was up to 22/09/2023 and further we had obtained 1st EO Extension from 22/09/2023 to 22/03/2024 and 2nd EO Extension from 22/03/2024 to 22/09/2024. We have completed the export obligation with in the EO proportionate to the imports made. However, 1 SB bearing no 1584256 Dated 07.05.2025 was exported beyond the extended period since there was cancellation of the export orders and hence, we could not export with in the extended EO period. We hereby attached the statement of exports duly signed by us. Copy of shipping bill attached as well. Hence, we pray before the chairman of the committee and respected members to consider our request and grant us the extension from 22.09.2024 to 10.05.2025 to regularize the exports made beyond the extended EO periods and enable us to submit the application for EODC. Kindly do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 22.03.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 122 M/s. Laguna Clothing Private Limited

File No. HQRPRCAPPLY00003472AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0711008920 Dated 08.08.2023

Applicant Statement: The firm has stated as below:

This is with respect to the above-mentioned special advance authorization obtained under appendix 4J. We would like to inform you that the actual EO period of the authorization was 08/02/2025 and as per HBP 4.40 (d), an authorization obtained under appendix 4j can be extended to the extended not more than half of the stipulated export obligation period ie 9 months extension can be obtained. However, due to limitation in selecting the extension dates in DGFT website we could only select 6 months instead of 9 months and we have obtained the extension from 08/02/2025 to 08/08/2025. Further, we wish to inform you that we have completed the export obligation, however due to the delay on production 1 shipment bearing shipping bill no 8173306 Dated 24.12.2025 which is exported beyond the extended EO period. Copy of the shipping bill attached. We pray before the honorable chairman of the committee and respected members to relax the policy laid down in HBP 2023 and Appendix 4J and accept our request for further extension up to 31/12/2025 considering the balance 3 months extension as per appendix 4J in order to regularize the exports made beyond the extended period. In this regard, we hereby attach EODC Application. Kindly do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 31.12.2025 for regularization purpose only, subject to payment of composition fees as per the policy.

Case No. 123 M/s. Unidrug Innovative Pharma Technologies Limited

File No. HQRPRCAPPLY00003474AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation of Scrip against MEIS Scrip No. 5619013197 Dated 22.12.2021.

Applicant Statement: The firm has stated as below:

This refers to the above, kindly note that our case was approved by PRC, DGFT Delhi on 30.05.2024 for enhancement of MEIS value from 15435/- to 154350/- and extension of MEIS scrips of time for 6 months. Copy of decision is enclosed for your ready reference. Kindly note the following: - [1] Accordingly we have submitted request to RA Indore on 12.06.2024 and they processed the file on 20.11.2024 and issue the amendment sheet on 25.11.2024 with scrip extended validity 25.05.2025. [2] Based on this, MEIS scrip at Nhava Sheva Port has been successfully registered but system not accepted the same at the time of utilising and gave below error and we came to know that MEIS validity was still showing 28.11.2024 instead of 25.05.2025 Negative Acknowledgement Received with Error Code:413- Invalid / Expired Licence (LIC NO. 5619013197) [3] Regarding this issue, we were continuous follow up and visiting RA regularly, also raised the ticket on the DGFT helpdesk (Ticket No. 202412323422, dated 18.12.2024) as well as sent an email to the NIC Delhi, but matter remains unresolved. [4] Due to this technical error, we were unable to utilize the MEIS scrip within its valid period, and it has been expired on 25.05.2025. During this, from day one there was no fault from our side, however we are suffering for more than one year. We now, request your good self to consider our request and allow further extension of the scrip's validity for minimum six months? time from date of issue and advice RA to issue letter accordingly. Copies of various communications is enclosed herewith.

Decision: The Committee examined the submission made by the

applicant and discussed the matter at length. After detailed discussion, it was decide to refer the case to EG&TF Division for examination.

Case No. 124 M/s. New Periyar Oil Mills

File No. HQRPRCAPPLY00003478AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 1011002375 Dated 27.03.2024

Applicant Statement: The firm has stated as below:

Request for Extension of Export Obligation Period against Authorisation No.1011002375 dated 27.03.2024. We, M/s.NEW PERIYAR OIL MILL, B NO. VII/167, 168,,Mini Industrial Estate, Sreemoolanagaram, Aluva,683580, Ernakulam, Kerala having IEC No. 1008009725 are engaged in the business of manufacture and export of Coconut oil and its fractions and other products like jaggery, tamarind etc and also domestic sale. We submit our request for extension of export obligation against two bill of entries cleared under Advance Authorisation No.1011002375 dated 27.03.2024. Subject Adavance Authorisation was utilised for import of Copra for export of Coconut oil. This was our first utilised authorization under the DGFT scheme, and due to our limited understanding of procedural compliance and lack of prior experience, we inadvertently miscalculated the timeline for fulfilment of the export obligation which resulted in shortage of export obligation. Further, due to clerical and procedural oversight, incorrect endorsement of authorisation numbers was made in certain shipping bills. As we were operating two other Authorisations simultaneously for the same product line and export orders, the wrong licence numbers were inadvertently mentioned which helped to fulfil export obligation of second authorisation resulting in shortage of obligation in Authorisation which we are now seeking extension. In view of the above, we humbly request the Hon?ble Policy Relaxation Committee to kindly grant us an extension to complete the export obligation of 3905.11 Kgs considering the extended period from the date of approval of the extension than from the original expiry date, so as to enable us to duly fulfill and regularize the export obligation without delay. We confirm that, since we have export orders, we can fulfil the export order within the time permitted

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 125 M/s. Amsal-Chem Private Limited

File No. HQRPRCAPPLY00003483AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation against Advance Authorization No. 3411005728 Dated 02.01.2024

Applicant Statement: The firm has stated as below:

We have obtained a bond waiver certificate against authorization no. 3411005728 dated 02.12.2024 on 24.10.2025 while applying for invalidation letter against the above advance authorisation no. 3411005728 dated 02.12.2024 is not reflecting for invalidation in the system the said licence is valid till 25.03.2026 (copy enclosed) in reply dgft inform us there is system problem . the said licence import validity is expiring on 25.03.2026, now we request you to pleas have re vallidation for further six months to import the balance raw material against the said licence . enclose herewith copy of the correspondence. otherwise we have our duty benefit will be lapse

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decide to refer the case to EG&TF Division for examination.

Case No. 126 M/s. Amsal-Chem Private Limited

File No. HQRPRCAPPLY00003484AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Revalidation against Advance Authorization No. 3411006262 Dated 02.01.2025.

Applicant Statement: The firm has stated as below:

We have obtained a bond waiver certificate against authorization no. 3411006262 dated 02.04.2025 on 17.10.2025 while applying for invalidation letter against the above advance authorisation no. 3411006262 dated 02.04.2025 is not reflecting for invalidation in the system the said licence is valid till 02.04.2026 (copy enclosed) in reply dgft inform us there is system problem . the said licence import validity is expiring on 02.4.2026 now we request you to pleas have re validation for further six months to import the raw material against the said licence enclosed herewith copy of the correspondence otherwise we have our duty benefit will be lapse

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decide to refer the case to EG&TF Division for examination.

Case No. 127 M/s. Tega Industries Limited

File No. HQRPRCAPPLY00003492AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0211008490 Dated 04.04.2025.

Applicant Statement: The firm has stated as below:

Owing to various reasons explained in attached forwarding letter , we could not fulfil the required export obligation within stipulated period as allowed under Appendix 4J of FTP . Request you to kindly allow export obligation for six months time from the date of approval to complete the export obligation against subject Advance Authorisation.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/

justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 128 M/s. Parveen Woollen & Spinnning Mills

File No. HQRPRCAPPLY00003497AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 3311000388 Dated 13.08.2021

Applicant Statement: The firm has stated as below:

We are the 2 star status holder of manufacturer exporter last 30 year.we have issued an advance license no.3311000388 dt.13.08.2021 under no norms. That our 98% export supplies in Italy and export order cancelled by buyer due to attack of flood in Italy .And second reason that we have issued advance authorization 30% wastage and norms committee have approve 18% wastage and decision comes late by 29.04.2024. so you are humble request to please give us one year time from the date of approval of E.O.Extension to complete balance export obligation 15.34% by excess import of 114614.746 kgs)

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 129 M/s. Parveen Woollen & Spinnning Mills

File No. HQRPRCAPPLY00003498AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 3311001089 Dated 22.02.2023

Applicant Statement: The firm has stated as below:

We are the 2-star status holder manufacturer exporter last 30 year we have issued advance atuh.no.3311001089 dt.23.02.2023 under no-norms committee to market flocculation and import items rate are very high in international market and export order cancel by foreign buyer. we have applied adv under no norms and applied wastage 30% and wastage approve by committee 18% we made import as per authorisation applied 30%.So please give us one year time up to complete EO from the date of approval or up to 22.08.2027 to complete balance export obligation by 35.33% excess import by 88724 kgs

Decision:: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 23.02.2027, subject to payment of composition fees as per the policy provisions.

Case No. 130 M/s. Parveen Woollen & Spinnning Mills

File No. HQRPRCAPPLY00003499AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 3311000571 Dated 21.01.2022

Applicant Statement: The firm has stated as below:

We are the 2 star status holder manufacturer exporter last 30 year .we have issued a advance license no.3311000571 dt.21.01.2022 under no norms. That our 98% export supplies in Italy and export order cancelled by buyer due to attack of flood in Italy. And second reason that we have issued advance authorisation 30% wastage and norms committee have approve 18% wastage and decision comes late by 29.04.2024. so you are humble request to please give us one year time from the date of approval or up to 13.08.2027 to complete balance export obligation 7.30% by excess import of 93761 kgs)

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 21.01.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 131 M/s. Kankai Pipes & Fittings Private Limited

File No. HQRPRCAPPLY00003500AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 2411002669 dated 23/08/2023.

Applicant Statement: The firm has stated as below:

we humbly request you to kindly grant us a further extension of 06 months in the Export Obligation Period (EOP) to enable us to fulfill the balance export obligation within the extended validity period. The imported materials are available at our factory premises and will be utilized for production. We assure you that the remaining export obligation shall be completed within the extended time sought. We shall be grateful for your kind consideration of our request

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026, subject to payment of composition fees as per the policy provisions.

Case No. 132 M/s. Danagro Food Industries LLP

File No. HQRPRCAPPLY00003504AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511017517 dated 27.02.2023

Applicant Statement: The firm has stated as below:

We, M/s Danagro Food Industries LLP, based in Gurugram, are engaged in the export of honey and honey-filled chocolates. We are among India's leading exporters of Organic Honey and the country's first manufacturer of Organic Honey Chocolate Patties. Recently, we have diversified into the dairy segment with plans to export filled evaporated milk and sterilized cream. As a start-up enterprise, our goal is to contribute meaningfully to the economy and the community through innovation and quality manufacturing. To support our export production, we require imports of Organic Cocoa Liquor. Accordingly, we had applied for an Advance Authorisation under SION Serial No. E-69. We have obtained Advance Authorisation No. 0511017517 dated 24.02.2023 issued by the Central Licensing Authority (CLA), DGFT, New Delhi. Against this authorisation, we have completed exports of 36,010.60 Kg of our export product "100% Pure Chocolate Honey Patty." However, due to lack of knowledge and inadvertent error, while filing the export documents we mistakenly mentioned our previous Advance Authorisation No. 0511014253 dated 11.08.2022, which has already been redeemed. Accordingly, the two Shipping Bills were filed under the earlier authorisation instead of the present authorisation In order to regularize the above exports and to enable us to fulfill the export obligation under the above-mentioned Advance Authorization, we request your kind consideration for granting an extension of the Export Obligation Period (EOP). We assure you that we remain fully committed to complying with all applicable provisions and will complete the export obligation within the extended period. In view of the above, we humbly request the Hon'ble Committee to kindly grant an extension of the Export Obligation Period for a period of six months from the date of endorsement in the above-mentioned Advance Authorisation. Thanking you, Yours faithfully, For: Danagro Food Industries LLP

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 27.10.2026, subject to payment of composition fees as per the policy provisions.

Case No. 133 M/s. Parveen Woollen & Spinnning Mills

File No. HQRPRCAPPLY00003505AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 3311001090 Dated 22.02.2023.

Applicant Statement: The firm has stated as below:

We are the 2-star status holder manufacturer exporter last 30 year we have issued advance atuh.no.3311001090 dt.23.02.2023 under no-norms committee to market flocculation and import items rate are very high in international market and export order cancel by foreign buyer. we have applied adv under no norms and applied wastage 30% and wastage approve by committee 18% we made import as per authorisation applied 30%. so you are humble request to please give us one year time from the date of approval or up to 22.08.2027 to complete balance export obligation 2.53% by excess import of 47402 kgs)

Decision: The Committee examined the submission made by the

applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 23.02.2027, subject to payment of composition fees as per the policy provisions.

Case No. 134 M/s. Aumovio India Private Limited

File No. HQRPRCAPPLY00003509AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Scrip against MEIS Scrip No. 0719069880 dated 29.11.2021, 0719069882 dated 29.11.2021, 0719072501 dated 25.02.2022, 0719073477 dated 16.03.2022.

Applicant Statement: The firm has stated as below:

This is to inform that due to mis-communication with our CHA and constant change in employment we have missed the 1 yr. scrip validity deadline/timeline attached with MEIS scrips which ultimately resulted in to financial loss of 8.5 lacs. While error is inadvertent and un intended, we seek small extension of scrips which will allow us to utilize it within 30 days time from the date of relaxation.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 135 M/s. Aumovio India Private Limited

File No. HQRPRCAPPLY00003511AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Scrip against SEIS Scrip No. 1311000931 dated 18.01.2022, 0311008842 dated25.11.2021, 0711004063 dated 23.05.2022, 0311008895 dated 26.11.2021

Applicant Statement: The firm has stated as below:

This is to inform that due to mis-communication with our CHA and constant change in employment we have missed the 1 yr. scrip validity deadline/timeline attached with SEIS scrips which ultimately resulted in to financial loss of 56lacs. While error is inadvertent and un intended, we seek small extension of scrips which will allow us to utilize it within 30 days time from the date of relaxation

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 136 M/s. Nucon Aerospace Private Limited

File No. HQRPRCAPPLY00003512AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Norms Fixation against Advance Authorisation No. 0910069346 Dated 19.10.2020

Applicant Statement: The firm has stated as below:

Request for Condonation of delay in submission of our application for revision of norms under para 4.07 of HBP against Advance License No. 0910069346 Dt:19.10.2020 We hereby submit our application for condonation of delay in submission to norms committee-1 for fixation of norms against advance authorization Reference No. RA F.No. 09/24/040/00369/AM21 Dt:19.10.2020

Decision: The Committee went through the ~~statements~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 137 M/s. Opera Global Private Limited

File No. HQRPRCAPPLY00003513AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511016025 Dated 25.11.2022

Applicant Statement: The firm has stated as below:

The Policy Relaxation Committee Office of the Directorate General of Foreign Trade Head Office, New Delhi Sub: Request for EO Extension Against Pending Exports Ref: Advance Authorisation No. 0511016025 dated 25.11.2022 Dear Sir, We are a certified AEO?T2 holder and a Two-Star Manufacturer Exporter in the readymade garments sector, engaged in continuous export operations with our overseas buyers for the past 22 years. We respectfully submit that under the above-mentioned Advance Authorisation, we have already imported approximately 98% of the required fabrics, and have successfully executed around 90% of the export obligation. As a policy, we import fabrics strictly in line with our established export averages, and we hereby confirm that we do not import any excess material beyond what is required for export production. The prevailing global market scenario, especially in the garment sector, continues to be highly competitive, leaving little to no profit margins. Presently we have 2500 workers are working with us, whose livelihoods depend on the smooth functioning of our export activities. Recently, the industry has been severely affected due to the 50% tariff imposed by the USA, which has disrupted the shipment of the remaining export quantities. To mitigate the impact and honour our export commitments, we are in advanced discussions with a new buyer in a Gulf country to export the balance quantities and fulfil 100% of our export obligation. EO Extension Grounds : 1. Advance Authorisation No. 0511016025 dated 25.11.2023 was issued by CLA, New Delhi. 2. The EO validity has already been extended by CLA till 25.11.2024. 3. We are submitting our first PRC request for further EO extension. 4. Due to the 50% tariff imposed by the USA and other New Purchase (Buyer), we could not ship the balance export quantities. 5. We have identified a new buyer in a Gulf country and presently we negotiating the sale price for exporting the remaining garments, which will enable us to fulfil the export obligation and safeguard the customs duty benefit. In view of the genuine circumstances explained above, we humbly request the Policy Relaxation Committee to kindly grant an EO extension till 31.03.2026 instead of the current 25.11.2024 to enable us to complete the balance exports under Sr. No. 1, 2, 3, 4, & 5 of the above said Advance Authorisation. We assure you of our full compliance with DGFT regulations and our continued commitment to fulfilling our export obligations in a timely manner. We request your kind support and favourable consideration.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 30.09.2026, subject to payment of composition fees as per the policy provisions.

Case No. 138 M/s. Opera Global Private Limited

File No. HQRPRCAPPLY00003514AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511022274 Dated 24.11.2023

Applicant Statement: The firm has stated as below:

The Policy Relaxation Committee Office of the Directorate General of Foreign Trade Head Office, New Delhi Sub: Request for EO Extension Against Pending Exports Ref: Advance Authorisation No. 0511022274 dated 24.11.2023 Dear Sir, We are a certified AEO?T2 holder and a Two-Star Manufacturer Exporter in the readymade garments sector, engaged in continuous export operations with our overseas buyers for the past 22 years. We respectfully submit that under the above-mentioned Advance Authorisation, we have already imported approximately 95% of the required fabrics, and have successfully executed around 90% of the export obligation. As a policy, we import fabrics strictly in line with our established export averages, and we hereby confirm that we do not import any excess material beyond what is required for export production. The prevailing global market scenario, especially in the garment sector, continues to be highly competitive, leaving little to no profit margins. Presently we have 2500 workers are working with us, whose livelihoods depend on the smooth functioning of our export activities. Recently, the industry has been severely affected due to the 50% tariff imposed by the USA, which has disrupted the shipment of the remaining export quantities. To mitigate the impact and honour our export commitments, we are in advanced discussions with a new buyer in a Gulf country to export the balance quantities and fulfil 100% of our export obligation. EO Extension Grounds : 1. Advance Authorisation No. 0511022274 dated 24.11.2023 was issued by CLA, New Delhi. 2. The EO validity has already been extended by CLA till 24.11.2025. 3. We are submitting our first PRC request for further EO extension. 4. Due to the 50% tariff imposed by the USA, we could not ship the balance export quantities. 5. We have identified a new buyer in a Gulf country and presently we negotiating the sale price for exporting the remaining garments, which will enable us to fulfil the export obligation and safeguard the customs duty benefit.

Kindly approve the EO Extension

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 30.09.2026, subject to payment of composition fees as per the policy provisions.

Case No. 139 M/s. Nucon Aerospace Private Limited

File No. HQRPRCAPPLY00003515AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Norms Fixation against Advance Authorisation No. 0911000324Dated 12.02.2021

Applicant Statement: The firm has stated as below:

Request for Condonation of delay in submission of our application for revision of norms under para 4.07 of HBP against Advance License No. 0911000324 Dt:12.02.2021 In this connection, it is submitted that we made the efforts to upload our application on DGFT portal for revision of norms, but the system did not allow to upload the same the DGFT system is also not allowing even not to upload the application.

Decision: The Committee went through the statement~~s~~ made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 140 M/s. VK Tyre India Limited

File No. HQRPRCAPPLY00003516AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0511021783 Dated 30.10.2023.

Applicant Statement: The firm has stated as below:

We are reputed exporters of tyres used for Agricultural and Industrial purposes. One of the inputs is covered under appendix 4J. EO for this license was valid upto 30.04.2025 and upto 30.10.2025 with two EO extensions of three months each permitted as per exim policy. We had applied to CLA, New Delhi for EO extension for 6 months vide Online File No 05AJ04003048AM26 dated 14.08.2025. Copy of our online application attached. Our request for EO extension is still under process. As the endorsement of EO extension was getting delayed and our consignment was ready and our buyer was insisting for early dispatch, we shipped our last shipment against this license on 07.11.2025, without waiting for endorsement of EO Extension. Thus there was a delay of 7 days after the permissible two EO extensions of three months each. We in-fact could have completed the EO within the EOP if 2 extensions of 3 months each were endorsed earlier on the license. The unutilized 9.11MT of Natural Rubber was available with us and was fully consumed in the last export. We were not able to fulfill the EO in time as some of our main buyers started sourcing our product from China. We were able to convince them to buy again from us after a considerable persuasion. The EO completed after clubbing this license with other 4 Advance licenses issued within 18 months of this license is 100% in quantity terms and 127% in value terms. Statement of Exports and Imports attached for your perusal. We humbly request your honour to kindly condone the delay in fulfillment of EO and allow EO extension upto 07.11.2025 for regularization purpose.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 24 months from the date of import clearance for each consignment by the customs authorities or till 13.01.2026 whichever is earlier for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 141 M/s. JB Chemicals and Pharmaceuticals Limited

File No. HQRPRCAPPLY00003519AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Grant Of Norms Fixation against Advance Authorisation No. 0311026031 Dated 04.08.2023

Applicant Statement: The firm has stated as below:

Against our said authorization our norms fixation case was rejected vide case no. 134 / nc/3/meet/sep/202324/14 for non compliance of deficiency. whereas we observed that we are replied to deficiency reply 17.12.2024 . (copy enclosed) we once again attach herewith copy te and request you to kindly consider our request for norms fixation since we have completed100% exports obligation and bought foreign exchange to the country

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 142 M/s. JB Chemicals and Pharmaceuticals Limited

File No. HQRPRCAPPLY00003520AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Grant Of Norms Fixation against Advance Authorisation No. 0311001986 Dated 24.02.2021.

Applicant Statement: The firm has stated as below:

Against our said authorization our norms fixation case was rejected vide case no. 142 / nc/3/meet/mar/202122/15 for non compliane of deficiency. whereas we observed that we are replied todeficiency reply 01.04.2022 . (copy enclosed) we once again attach herewith copy technical details as per annexure of appendix 4e &dml.and request you to kindly consider our request for norms fixation since we have completed100% exports obligation and bought foreign exchange to the country

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 143 M/s. Som Distilleries and Breweries Limited

File No. HQRPRCAPPLY00003523AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorization No. 5611001496 Dated 21.01.2023

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to Novenmber 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulflling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitnment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 07.12.2026, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 144 M/s. Som Distilleries and Breweries Limited

File No. HQRPRCAPPLY00003524AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorization No. 5611001499 dated 21.01.2023

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to Novenmber 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitnment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 07.12.2026, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 145 M/s. Som Distilleries and Breweries Limited

File No. HQRPRCAPPLY00003527AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorization No. 5611000871 dated 30.03.2022

Applicant Statement: The firm has stated as below:

The Company has achieved exports of approximately 50 crore during the period FY 2021-22 to Novenmber 2025, and the export turnover is on a steady upward trajectory, with exports expected to exceed 20 crore in the current financial year. The Company was granted multiple Advance Authorisation Licences by the Directorate General of Foreign Trade. However, due to extraordinary and unforeseen circumstances, the Company could not complete the stipulated export obligation within the prescribed Export Obligation Period (including the one-year extension). These circumstances primarily included: e severe disruption of international trade due to the COVID-19 pandemic, continuing geopolitical uncertainties affecting confirmed export orders, and the sudden demise of the key personnel who was exclusively handling export-import operations, resulting in a temporary organisational gap and loss of critical records and client contacts. Despite the above challenges, the Company has taken concrete steps to stabilise and strengthen its export operations and has successfully resumed exports. At present, the Company has confirmed export orders in hand and is fully confident of fulfilling the export obligation if additional time is granted. In view of the above bona fide circumstances and keeping in mind the export promotion objective of the Advance Authorisation Scheme, we humbly request the Hon'ble PRC Committee to kindly grant extension of the Export Obligation Period in respect of 40 Advance Authorisation Licences, details of which are enclosed as Annexure-1. We assure the Hon'ble Committee of our firm commitnment to comply with all applicable conditions and to complete the export obligation within the extended period. We shall be grateful if this request is considered sympathetically. We remain at your disposal for furnishing any further information, documents, or payment of any prescribed fee, as may be required. Thanking you in anticipation

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 30.03.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 146 M/s. B.P Wire Industry

File No. HQRPRCAPPLY00003531AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Under Advance AuthorizationNo. – 0611001275 Dated 08.04.2022

Applicant Statement: The firm has stated as below:

M/sB.P. Wire Industry is humbly requested for consideration and extension of the export and 0611001275 Dated 08.04.2022. The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfil the export obligations within the originally stipulated time frame. The major activity of B.P. Wire Industry is Manufacturing, Sub-classified into Wholesale trade except of motor vehicles and motorcycles and is primarily engaged in the Wholesale of manufactured tobacco products. we have a strong global presence and have been contributing significantly to the nation's foreign exchange earnings through. The cancellation of export orders and the non-availability of containers, compounded by the challenges faced by the USA and European countries and the conflict between Russia and Ukraine since 2020 have led to a significant shortfall in both the quantity and value of imports and exports. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfil the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization number 0611001275 Dated 08.04.2022. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfil our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by B.P. Wire Industries. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for the extension of the export obligation period for the aforesaid Advanced Authorizations so that the remaining shortfall both in export and import could be completed. For this kind of act, we will be highly obliged.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 31.08.2026 in terms of Public Notice No. 51/2025-26 dated 06.03.2026, subject to payment of composition fees as per the policy provisions and condition that the case has not been adjudicated.

Case No. 147 M/s. B.P Wire Industry

File No. HQRPRCAPPLY00003532AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance Authorization No. – 0611001835 Dated 30.01.2023

Applicant Statement: The firm has stated as below:

M/s B.P. Wire Industry is humbly requested for consideration and extension of the export 0611001835 Dated 30/01/2023. The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfil the export obligations within the originally stipulated time frame. The major activity of B.P. Wire Industry is Manufacturing, Sub-classified into Wholesale trade except of motor vehicles and motorcycles and is primarily engaged in the Wholesale of manufactured tobacco products. we have a strong global presence and have been contributing significantly to the nation's foreign exchange earnings through. The cancellation of export orders and the non-availability of containers, compounded by the challenges faced by the USA and European countries and the conflict between Russia and Ukraine since 2020 have led to a significant shortfall in both the quantity and value of imports and exports. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfil the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization number 0611001835 Dated 30/01/2023. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfil our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by B.P. Wire Industries. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for the extension of the export obligation period for the aforesaid Advanced Authorizations so that the remaining shortfall both in export and import could be completed. For this kind of act, we will be highly obliged.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 11.12.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 148 M/s. Lord Shiva International

File No. HQRPRCAPPLY00003533AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorisation No. 0611001145 dated 18.02.2022

Applicant Statement: The firm has stated as below:

Under the Advance authorisation 0611001145 dt. 18.02.2022, we had duly imported fabric and production were started. However, during the course of execution, our overseas buyer unexpectedly halted the order. The reason communicated to us was a drastic slowdown in demand for this specific style made from the imported fabric, owing to significantly reduce the consumer demand in their market. The buyer had initially assured us that they would resume procurement once demand improve. Acting in good faith, we waited for a reasonable period expecting a positive response. Unfortunately, despite our continuous follow-ups, no confirmation was received from their end. Further, our business operations were severely affected by ongoing geopolitical instability in Europe and the Middle East, which disrupted trade flows and weakened overall demand conditions. These circumstances were entirely beyond our control and adversely impacted our ability to fulfill the export obligation within the prescribed period. Despite these challenges, we made persistent efforts to mitigate the situation. After considerable effort, we have now secured a new overseas buyer who is willing to take up the order, albeit at a concessionary rate. This development gives us renewed hope to complete the export obligation, provided we are granted additional time. We humbly request your good office to kindly grant a further extension of six (6) months from the date of endorsement to enable us to complete the balance export obligation. We assure you of our sincere commitment to fulfill all obligations under the Advance Authorisation scheme. An extension would not only enable us to meet our export targets but would also contribute positively toward sustaining export trade during these challenging times.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 18.02.2026 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 149 M/s. R.R Kabel Limited

File No. HQRPRCAPPLY00003535AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Re-validation of Authorization/Certificate Authorisation No. – 0311019472 Dated 22.11.2022

Applicant Statement: The firm has stated as below:

The export obligation was successfully completed before the expiry of the second Import Validity i.e. before 24th November 2024, and the value of exports achieved exceeded the stipulated export obligation mentioned in the license. On 23rd August 2024, we submitted an application for the enhancement of the FOB value of exports and the corresponding enhancement of the CIF value of imports, as per Para 4.39 of the Handbook of Procedures. This was done considering that there were still three months pending for import, and the export value exceeded the originally stipulated value. The Norms Committee has already approved the norms in June 2024. The Enhancement application was subject to some deficiencies raised by the RA, Mumbai, which were communicated to us between 31st August 2024 and 9th April 2025. We promptly responded to all the deficiencies with the necessary technical clarifications and the Norms approved by the Norms Committee, in full compliance with the prescribed proceduresHowever unfortunately, the import validity under the original authorization has expired on 24th November 2024, RA Mumbai has rejected our Enhancement application stating that Import validity has already expired on Dt.24.11.2024 and the copy of thr same attached. Considering the above facts, we humbly request your esteemed office to kindly grant us an extension of six months for the import validity, allowing us to import the remaining goods corresponding to the exports made, as per the export obligations completed. As per Para 2.20 (a) of HBP, Import Authorization may be revalidated, on merits for a period of six months from the date of expiry of validity by DGFT (HQ). We are one of the largest manufacturers of PVC Insulated Cables & Wires with a significant global presence in more than 50 countries. Our company provides a wide range of premium wires and cables that cater to residential, commercial, industrial, and infrastructure purposes. We are also proud to hold the prestigious Four-Star Export House Certificate, a testament to our longstanding commitment to international trade and excellence in manufacturing. If the revalidation and enhancement is not granted, our company will incur a significant financial loss amounting to Rs. 6.27 Cr. This loss stems from our inability to import critical raw materials and essential components required for the production and delivery of our orders in a timely manner. As a result, this would also affect our production schedules and customer commitments, leading to further financial and reputational damage. We sincerely hope that our request will be considered favorably, taking into account the exceptional circumstances and our efforts to comply with all regulatory requirements.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 150 M/s. Vision Gems Private Limited

File No. HQRPRCAPPLY00003539AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Authorisation No –1311002551 Dated 08.02.2024

Applicant Statement: The firm has stated as below:

We had not made export due to USA tariff problem. we are submitting detailed justification regarding this problem. our item falls under the appendix-4j. kindly give us further six months EO extension with extension the condition of appendix 4j also. so please consider our request and grant us further six months extension

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 08 months from the date of clearance of each import consignment from Customs Authorities or upto 08.04.2026 whichever is earlier, subject to payment of composition fee as per policy provisions.

Case No. 151 M/s. Vishnu Chemical Limited

File No. HQRPRCAPPLY00003540AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP against Advance Authorization No. 0910066779 dated 26.10.2018.

Applicant Statement: The firm has stated as below:

This is to certify that the request submitted by Vishnu Chemicals Ltd. regarding the extension of Export Obligation Period (EOP) for Advance License No. 09100666779 dated 26.10.2018 is genuine and valid. It is respectfully submitted that the company has fulfilled 81.70% of the export obligation within the extended validity period up to 26.04.2020. The balance export obligation could not be completed within the stipulated time due to postponement of demand by our customer, which was beyond our control. We would like to further submit that we have now secured valid export orders and are in a position to fulfill the remaining export obligation. The license holder was unable to fulfill the Export Obligation within the original EOP due to unforeseen circumstances caused by the COVID-19 pandemic, which affected production, logistics, and export operations. It is further confirmed that the remaining exports are planned to be completed within 6 months from the date of approval of this extension request. In view of the above, we humbly request your kind consideration to grant an extension of the export obligation period for a further period of six (6) months from the date. We request the PRC Committee to kindly consider and approve the extension of 6 month from the current date to enable the license holder to fulfill the remaining Export Obligation.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 152 M/s. Empire Home Appliances Private Limited

File No. HQRPRCAPPLY00003546AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOPUnder Advance AuthorizationNo. – 0511001740 dated 15.03.2021

Applicant Statement: The firm has stated as below:

Condone the delay and grant extension of the Export Obligation Period in respect of the Advance Authorisations relating to refrigerators. The actual EOP is expired on dated 07.04.2023. And we request you kindly grant the EOP Extension up to 15.09.2024. 2. License number was not mentioned on the shipping bills. However, no duty drawback has been claimed on the export shipments therefore, we kindly request you to consider this for export purposes. 3. M/s. GEMCARE APPLIANCES PRIVATE LIMITED is our supporting manufacturer, as the directors of both the companies (M/s. EMPIRE HOME APPLIANCES PRIVATE LIMITED and M/s. GEMCARE APPLIANCES PRIVATE LIMITED) are same. Therefore, we kindly request you to consider M/s. GEMCARE

APPLIANCES PRIVATE LIMITED as the supporting manufacturer.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request of the firm.

Case No. 153 M/s. Raveshia Organics LLP

File No. HQRPRCAPPLY00003547AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Authorisation No – 0311014576 Dated 09.05.2022

Applicant Statement: The firm has stated as below:

We have obtained six Advance Authorizations from RA, Mumbai, for import of raw materials required for manufacturing export products. Against these Authorizations, we have partially fulfilled the Export Obligation; however, we have not yet completed 100% of the prescribed obligation.Reasons for Non-fulfillment of Export Obligation: 1.Impact of COVID-19 Pandemic and Supply Chain Disruptions 2.Delay in R&D and Product Stabilization 3.Extended Buyer Approval Process 4.Global Market Slowdown 5.Operational and Financial Constraints

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311014576, 0311014181, 0311014184 and 0311013994 for a period upto 09.05.2026, 26.04.2026, 26.04.2026 and 19.04.2026 respectively for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 154 M/s. Raveshia Organics LLP

File No. HQRPRCAPPLY00003548AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Authorisation No- 0310838496 Dated 28.09.2020

Applicant Statement: The firm has stated as below:

We have obtained six Advance Authorizations from RA, Mumbai, for import of raw materials required for manufacturing export products. Against these Authorizations, we have partially fulfilled the Export Obligation; however, we have not yet completed 100% of the prescribed obligation. Reasons for Non-fulfillment of Export Obligation: 1.Impact of COVID-19 Pandemic and Supply Chain Disruptions 2.Delay in R&D and Product Stabilization 3.Extended Buyer Approval Process 4.Global Market Slowdown 5.Operational and Financial Constraints

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them.

Accordingly, the Committee decided to reject the request of the firm.

Case No. 155 M/s. Godrej and Boyce Manufacturing Company Limited

File No. HQRPRCAPPLY00003574AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP under Advance Authorisation No-0311030081 Dated 10.01.2024

Applicant Statement: The firm has stated as below:

We refer to obtained Advance authorization no. 0311030081 for export of forklifts We supplied our masts for these trucks to Landoll in Dec 2024. The intent was to initiate a new business strategy with Landoll in which we would supply the assembled masts, and they would fit on to chassis made in their own factory. They are currently sourcing these assembled masts from a US company and want an alternative source. Since there were trade escalations between USA and India in the interim period and tariffs went very high, it became unviable for Landoll to import masts from India. Hence the project was put on hold. Since tariffs are now expected to come down, we revived the discussion with Landoll. While they find that our masts assemblies deliver less capacity than what they are presently getting on the US sourced masts, they are building a new B40VAC chassis on which they will fit our masts and carry out testing, etc. Being a new product development, this is a long cycle activity and will take close to a year. However, due to the current war related global situation, further delays are anticipated. Therefore, we kindly request an extension of the export obligation period for 1 year up to 10/07/2027 to allow sufficient time for completion of testing and project Finalization and subsequent export fulfilment against the subject advance authorization. We therefore request the Honourable Policy relaxation committee to kindly allow an extension of the export validity period up to 10/07/2027.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period upto 10.07.2027 for regularization purpose only, subject to payment of composition fees as per the policy provisions.

Case No. 156 M/s. Plant Lipids Private Limited

File No. HQRPRCAPPLY00003576AM26

Meeting No. 02AM27 held on 11.06.2026

Subject. Extension of EOP Authorisation No. 1011001548 Dated. 10.01.2023

Applicant Statement: The firm has stated as below:

We introduce ourselves as M/s. Plant Lipids Pvt Ltd, Kolenchery, Kerala holding a valid Four Star Export House Certificate. We are manufacturer and exporter of Spice Oil and Oleoresin since 1979. Our export products includes Oleoresin and Oil of large spectrum of Spices. We procure raw materials like Turmeric, Black Pepper, White Pepper, Mace, Rosemary, Coriander etc under Advance Authorisation Scheme and have fulfilled export obligation and obtained redemption of Authorisations in timely manner. We submit our request for extension of export obligation period against Advance Authorisation No. 101001548 dated 10.01.2023 (No Norms case) .We seek extension of export obligation for a period of three months from the date of approval of extension to complete the EO quantity of 684 Kgs against last bill of entry No. 6211561 / 01.06.23 under Advance Authorisation 1011001548/10.01.23. We will like to submit that, currently we have nearly 35 live Advance Authorisations for which for both export and import is under progress. Due to maintenance of more number of Authorisations almost in same time recording of export details for balance quantity against subject Authorisation was inadvertently skipped from our records. We had traced out the error and also have export order to complete the export obligation. Due to expiry of export obligation period we are not able to complete the obligation. We therefore request your goodselves to kindly consider this error as an transcriptional error and extension of EOP may kindly be sanctioned. History of our case point wise is as under :Advance Authroisation under No Norms Basis as per ALC Circular No. 4/2003-2004 DATED 21.11.2003. Export product against this Advance Authorisation is Corinader Oleoresin and import item is Coriander. SAR has been has been obtained from Spices Board against all bill of entries? Permitted quantity of inputs (Corinader) as per Authorisation was 1,50,000 Kgs.Total imports made against subject Authorisation vide 3 bill of Entries is 1,33,925 Kgs.For 2 Bill of Entries EO has been completed in full.EO to fulfill agasint 3rd Bill Entry was 3600 Kgs. Fulfilled 2916 Kgs. Unfulfilled EO is 684 Kgs.Extension required is for three months. In view of the above submission, we request your goodself to kindly accept our submission and sanction us the extension of export obligation period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of above Advance Authorization for a period of 12 months from the date of clearance of each import consignment from Customs Authorities or up to 01.06.2024 whichever is earlier for regularization purpose only, subject to payment of composition fee as per policy provisions.

The meeting ended with a vote of thanks to the Chair.

Digitally signed by
Lav Agarwal
Date: 16-06-2026
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